

# COMMITTEES

2021-22  
(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT,  
CHANDIGARH

2022

## PREFACE

The brochure gives brief information about the work done by the following Committees of Haryana Vidhan Sabha constituted for the year 2021-22.

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimate.
4. Committee on Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Business Advisory Committee.
8. Rules Committee.
9. Committee on Privileges.
10. House Committee.
11. Committee on Petitions.
12. Committee on Local Bodies & Panchayati Raj Institutions.
13. Subject Committee on Public Health, Irrigation, Power & Public Works (B&R).
14. Subject Committee on Education & Technical Education, Vocational Education, Medical Education and Health Services.



Chandigarh :

R. K. NANDAL,  
Secretary.

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## Review 2021-22

### COMMITTEE ON PUBLIC ACCOUNTS

The Committee for the year 2021-2022 was nominated on 26<sup>th</sup> March, 2021 by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 authorizing him to nominate the Members of the Committee on Public Accounts for the year 2021-2022 under Rule 231 (1) of the Rules of Procedure and Conduct of Business in the Haryana legislative Assembly.

The Committee fixed/held total number of 66 meetings during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Members	Number of meetings attended	
1.	Shri Harvinder Kalyan, M.L.A.	Chairperson	61
2.	Smt. Kiran Choudhary, M.L.A.	Member	00
3.	Shri Ram Kumar Gautam, M.L.A.	Member	51
4.	Dr. Abhe Singh Yadav, M.L.A.	Member	21
5.	Shri Narender Gupta, M.L.A.	Member	41
6.	Shri Sudhir Kumar Singla, M.L.A.	Member	35
7.	Shri Varun Chaudhary, M.L.A.	Member	64
8.	Shri Jogi Ram Sihag, M.L.A.	Member	57
9.	Shri Randhir Singh Gollen, M.L.A.	Member	29

The Committee in its meeting held on 16.06.2021 under Rule 231 (9) has appointed its Sub-Committee from amongst its members to identify/ scrutinize all the paras of remaining Reports of the C. & A.G. of India and also to scrutinize the replies received from the departments in respect of implementation of recommendations made by the Committee in its various reports and to make further observations thereon.

### Reports Examined

The Committee examined the Report of the Appropriation Accounts/ Finance Accounts of the Haryana Government for the Year 2018-19 and Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) & State Finances for the year ended 31<sup>st</sup> March, 2019 and Report on Revenue Sector for the year ended 31<sup>st</sup> March, 2016.

### Meetings held and Business transacted

The details showing dates of meetings held, the number of Members present and the business transacted in each meeting are given in the following table:-

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1.	13.04.2021	5	The Additional Secretary, Haryana Vidhan Sabha welcomed the Members of the Committee and explained the Scope and function of the Committee and the Committee chalked out the programme to take up the Reports of the Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2018-19 and oral examination of the Additional Chief Secretary to Government Haryana; Finance Department for excess expenditure over provisions requiring regularization of Grant of para No. 2.3.2 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019.
2.	20.04.2021	4	The Committee finalized the action plan for the speedy disposal of the pending paras in various reports of the Committee on Public Accounts.
3.	27.04.2021	3	(i) The Committee passed condolence resolution on the death of Brig. Atma Singh and Smt. Sarla Devi, parents of Smt. Kiran Chaudhary M.L.A. (ii) Discussion about the Calendar for taking the pending paras in various reports of Committee on Public Accounts.
4.	09.06.2021	4	The Committee scrutinized the replies received from the Irrigation Department with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various Reports.
5.	15.06.2021	8	The Committee scrutinized the replies received from the Public works (Buildings and Roads) Department with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various Reports.

6.	16.06.2021	7	Resumption of scrutiny of the replies received from the <b>Public works (Buildings and Roads) Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports.
7.	22.06.2021	5	The Committee scrutinized the replies received from the <b>Public Health Engineering and Mines &amp; Geology Departments, Haryana</b> with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
8.	23.06.2021	6	The Committee scrutinized the replies received from the <b>Revenue Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
9.	29.06.2021	7	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Irrigation &amp; Water Resources Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
10.	30.06.2021	6	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Public Works (Buildings &amp; Roads) Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
11.	08.07.2021	6	The Committee scrutinized the replies received from the <b>Agriculture and Farmers Welfare Department, Medical Education &amp; Research Department and Rural Development Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
12.	09.07.2021	6	The Committee scrutinized the replies received from the <b>Transport Department, Haryana</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.

13.	13.07.2021	5	The Committee scrutinized the replies received from the <b>Haryana Shahari Vikas Paradhikaran (HSVP)</b> , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
14.	14.07.2021	5	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Transport Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
15.	27.07.2021	6	(i) Resumption of scrutiny of the replies received from the <b>Haryana Shahari Vikas Paradhikaran (HSVP)</b> in respect of the agenda left over in its meeting held on 13 <sup>th</sup> July, 2021.  (ii) The Committee scrutinized the replies received from the <b>School Education Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
16.	28.07.2021	5	The Committee scrutinized the replies received from the <b>Excise &amp; Taxation Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its 78 <sup>th</sup> Report.
17.	03.08.2021	4	Resumption of scrutiny of the replies received from the <b>Higher Education and School Education Department</b> , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.

18.	04.08.2021	5	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Mines &amp; Geology Department</b> in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2016 and implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards.
19.	10.08.2021	6	The Committee scrutinized the replies received from the <b>Revenue &amp; Disaster Management Department</b> , in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2016 and implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards.
20.	11.08.2021	5	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Revenue &amp; Disaster Management Department</b> , in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2016 and implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards.
21.	18.08.2021	5	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Public Health Engineering Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.  (ii) The Committee scrutinized the replies received from the <b>Home (Prisons) Department</b> , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.



22.	31.08.2021	6	<p>(i) Resumption of scrutiny of the replies received from the <b>School Education (Elementary) Department, Haryana</b> in respect of various paras of the agenda left over from the meeting held on 3<sup>rd</sup> August, 2021 and paras of the School Education Department from the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31<sup>st</sup> March, 2019.</p> <p>(ii) The Committee scrutinized the replies received from the <b>Welfare of Scheduled Castes and Backward Classes Department</b> in respect of various paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31<sup>st</sup> March, 2019.</p>
23.	01.09.2021	6	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>School Education Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
24.	07.09.2021	7	The Committee scrutinized the replies received from the <b>Urban Local Bodies Department, Haryana</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
25.	08.09.2021	6	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Agriculture &amp; Farmers Welfare Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports and para No. 3.2 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019.

26.	14.09.2021	7	<p>(i) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Public Works (Buildings &amp; Roads) Department</b> in respect of the paragraph No. 3.12 of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Undertakings) and paragraph No. 3.6 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31<sup>st</sup> March, 2019.</p> <p>(ii) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Science &amp; Technology Department</b> in respect of the paragraph No. 3.13 of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Undertakings) and paragraph No. 3.2 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31<sup>st</sup> March, 2019.</p> <p>(iii) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Health &amp; Family Welfare Department</b> in respect of the paragraph No. 3.2 (AYUSH) of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Undertakings) and paragraph No. 3.2 and 3.6 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31<sup>st</sup> March, 2019.</p>
27.	15.09.2021	7	<p>The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Rural Development and Development &amp; Panchayats Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports and paras No. 3.2 &amp; 3.6 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31<sup>st</sup> March, 2019.</p>

28.	24.09.2021	7	The Committee scrutinized the replies received from the <b>Excise and Taxation Department</b> in respect of various Paragraphs of the Report on Revenue Sector of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2016.
29.	25.09.2021	5	Resumption of scrutiny of the replies received from the <b>Excise and Taxation Department</b> in respect of various Paragraphs of the Report on Revenue Sector of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2016.
30.	28.09.2021	7	<p>(i) The Committee scrutinized the replies received from the <b>Food Civil Supplies &amp; Consumer Affairs Department</b> in respect of Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31<sup>st</sup> March, 2019.</p> <p>(ii) The Committee scrutinized the replies received from the <b>Housing Department (Housing Board Haryana)</b> with regard to the implementation of the observations/ recommendations of the Committee, on Public Accounts as contained in its Reports from 72<sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31<sup>st</sup> March, 2019.</p>
31.	29.09.2021	6	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Food Civil Supplies &amp; Consumer Affairs Department Haryana</b> in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.

			(ii) The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Housing Board Department (Housing Board Haryana)</b> with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
32.	12.10.2021	5	The Committee scrutinized the replies received from the <b>Forest Department, Haryana</b> with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
33.	13.10.2021	6	The Committee orally examined the Principal Secretary to Government Haryana; <b>Technical Education Department</b> with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and para No. 3.2 and 3.6 of the Reports of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019.
34.	19.10.2021	6	The Committee orally examined the Additional Chief Secretaries/ Principal Secretaries to Government Haryana, (i) Welfare of Scheduled Castes and Backward Classes; (ii) Technical Education; (iii) Higher Education; (iv) Skill Development & Industrial Training and (v) Medical Education and Research Department. In respect of the para No. 2.1 (Review) of the Reports of the Comptroller and Auditor General of

			India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and para no. 3.2 and 3.6 of State Finances for the year ended 31 <sup>st</sup> March, 2019.
35.	26.10.2021	5	The Committee scrutinized the replies received from the <b>Public Health Engineering Department</b> in respect of Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
36.	27.10.2021	4	The Committee scrutinized the replies received from the <b>Home (Prisons) Department, Haryana</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
37.	02.11.2021	3	The Committee scrutinized the replies received from various departments with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports.
38.	09.11.2021	8	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Forest and Wildlife Department Haryana</b> in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
39.	16.11.2021	5	The Committee orally examined the Principal Secretary to Government Haryana; <b>Higher Education Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards.
40.	17.11.2021	5	The Committee scrutinized the replies received from the <b>Home Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from

			72 <sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
41.	23.11.2021	5	The Committee orally examined the Principal Secretary to Government Haryana; <b>Urban Local Bodies Department</b> with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and para No. 3.2 of the Reports of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019.
42.	01.12.2021	6	Resumption of oral examination of the Additional Chief Secretary to Government Haryana; <b>Excise and Taxation Department</b> in respect of the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its 75 <sup>th</sup> and 78 <sup>th</sup> Reports and paras of the Report of the Comptroller and Auditor General of India on Revenue Sectors for the year ended 31 <sup>st</sup> March, 2016, the agenda left from the meeting held on 25 <sup>th</sup> September, 2021.
43.	02.12.2021	5	Resumption of oral examination of the Additional Chief Secretary to Government Haryana; <b>Excise and Taxation Department</b> in respect of the agenda left over from the meeting fixed for 1 <sup>st</sup> December, 2021.
44.	07.12.2021	5	The Committee orally examined the Principal Secretary to Government Haryana; <b>Animal Husbandry &amp; Dairying Department</b> in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
45.	08.12.2021	4	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Revenue &amp; Disaster Management Department, Haryana</b> in respect of various Paragraphs of the Report of the

			Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) for the year ended 31 <sup>st</sup> March, 2019 and Report on Revenue Sector for the year ended 31 <sup>st</sup> March, 2016.
46.	15.12.2021	7	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Town &amp; Country Planning and Haryana Shehri Vikas Pradhikaran (HSVP) Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards and paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
47.	28.12.2021	6	The Committee orally examined the Additional Chief Secretary to Government Haryana; <b>Finance Department</b> in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
48.	29.12.2021	7	The Committee scrutinized the replies received from various departments with regard to the para(s) of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019.
49.	04.01.2022	6	The Committee scrutinized the replies received from <b>Food &amp; Drugs Administration Department and Health Department</b> with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its Reports from 72 <sup>nd</sup> onwards.
50.	05.01.2022	5	The Committee scrutinized the replies received from various departments with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports.

51.	11.01.2022	6	The Committee orally examined the Principal Secretary to Government Haryana; <b>Transport Department</b> in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
52.	12.01.2022	6	Resumption of oral examination of the Additional Chief Secretary to Government Haryana; <b>Town and Country Planning Department</b> in respect of agenda leftover from its meeting held on dated 15.12.2021 of various Paragraphs of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and State Finances for the year ended 31 <sup>st</sup> March, 2019.
53.	18.01.2022	6	The Committee orally examined the Principal Secretary to Government Haryana; <b>Excise &amp; Taxation Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its 78 <sup>th</sup> Report.
54.	19.01.2022	4	The Committee orally examined the Additional Chief Secretaries/ Principal Secretaries to Government Haryana, (i) Welfare of Scheduled Castes and Backward Classes; (ii) Technical Education; (iii) Higher Education; (iv) Skill Development & Industrial Training and (v) Medical Education and Research Department. In respect of the para No. 2.1 (Review) of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non- Public Sector Undertakings) and para no. 3.2 and 3.6 of State Finances for the year ended 31 <sup>st</sup> March, 2019.
55.	01.02.2022	6	The Committee scrutinized the replies received from the <b>Animal Husbandry &amp; Dairying Department</b> with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its 72 <sup>nd</sup> Report.



56.	08.02.2022	3	The Committee scrutinized the replies received from Social Justice and Empowerment, Irrigation, Civil Aviation and Industries & Commerce Department in respect of the various Para's of the CAG Report 31 <sup>st</sup> March, 2019. (S.F.)
57.	15.02.2022	2	Drafting of 82 <sup>nd</sup> Report of the Committee on Public Accounts.
58.	22.02.2022	6	Drafting and finalization of 82 <sup>nd</sup> Report of the Committee on Public Accounts.

The Committee held its own meetings and orals outside Chandigarh as detailed below:-

Sr. No.	Date of Meetings & Place	Number of Members present	Business transacted
1.	22.07.2021 (Faridabad)	5	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of various Paragraphs of the Report on Revenue Sector of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2016.
2.	23.07.2021 (Faridabad)	5	Resumption of scrutiny of the replies received from the Excise and Taxation Department in respect of various Paragraphs of the Report on Revenue Sector of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2016.
3.	24.07.2021 (Faridabad)	3	Resumption of scrutiny of the replies received from the Excise and Taxation Department in respect of various Paragraphs of the Report on Revenue Sector of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2016.
4.	06.10.2021 (Srinagar)	6	Meeting with Hon'ble Lt. Governor of Jammu and Kashmir.
5.	07.10.2021 (Sonamarg)	6	The Committee scrutinized the replies received from Public Health Engineering Department with regard to implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various Reports.
6.	08.10.2021 (Srinagar)	6	The Committee scrutinized the replies received from Welfare of Schedule Castes and Backward Classes Department with regard to implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various Reports.

7.	09.10.2021 (Pahalgam)	3	The Committee scrutinized the replies received from <b>Technical Education Department</b> with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports.
8.	28.11.2021 (Gurugram)	5	The Committee scrutinized the replies received from various departments with regard to implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various Reports.

### **REPORT PRESENTED**

The Committee presented its 82<sup>nd</sup> Report on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the Year 2018-19 and Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) & State Finances for the year ended 31<sup>st</sup> March, 2019 and on Revenue Sector for the year ended 31<sup>st</sup> March, 2016.

### **Proceedings**

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Review 2021-22**  
**COMMITTEE ON PUBLIC UNDERTAKINGS**

The Committee on Public Undertakings for the year 2021-2022 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021, authorizing him to nominate the Chairperson and Members of the Committee on Public Undertakings for the year 2021-2022 on 26<sup>th</sup> March, 2021 which was notified vide Haryana Vidhan Sabha Secretariat Notification No.1-CPU/2021-2022/37, dated 30<sup>th</sup> March, 2021.

The Committee fixed/held 49 meetings during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table:

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Asecm Goel, M.L.A.	Chairperson 48
2.	Shri Dura Ram, M.L.A.	Member 18
3.	Shri Bharat Bhushan Batra, M.L.A.	Member 30
4.	Shri Mohan Lal Badoli, M.L.A.	Member 44
5.	*Shri Rajesh Nagar, M.L.A.	Member 00
6.	Shri Chiranjeev Rao, M.L.A.	Member 16
7.	Shri Kuldeep Vats, M.L.A.	Member 25
8.	Shri Neeraj Sharma, M.L.A.	Member 35
9.	***Shri Devender Singh Babli, M.L.A.	Member 21
10.	**Shri Sita Ram Yadav, M.L.A.	Member 31
11.	**** Dr. Krishan Lal Middha, M.L.A.	Member 08

\* Shri Rajesh Nagar, MLA has resigned from the Membership of the Committee on Public Undertakings on 19.04.2021 and his resignation has been accepted by the Hon'ble Speaker with effect from 20<sup>th</sup> April, 2021.

\*\* Shri Sitaram Yadav, MLA has appointed as Member of the Committee on Public Undertaking w.e.f. 20.04.2021 for the remaining period of the year 2021-22.

\*\*\* Shri Devender Singh Babli, M.L.A.resigned from the membership of the Committee on Public Undertakings of Haryana Vidhan Sabha w.e.f. 28.12.2021 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 03.01.2022.

\*\*\*\* Dr. Krishan Lal Middha, M.L.A. has appointed as Member of the Committee on Public Undertaking w.e.f. 04.01.2022 for the remaining period of the year 2021-22

**Meeting held and Business transacted.**

The details showing dates of meeting held, the number of members present and the business transacted at each meeting are given in the following table:-

Sr. No.	Date of Meeting	Members Present	Business Transacted.
1.	20.04.2021	5	Joint Secretary, Haryana Vidhan Sabha Welcomed the Chairperson and Members of the Committee and discussed the Scope and functions of the Committee.
2.	08.06.2021	8	The Committee scrutinized the replies received from the Government with regard to Para No. 2 (Review) of the Report of the C&AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana State Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).
3.	14.06.2021	7	The Additional Chief Secretary to Govt. Haryana, Home Department, expressing his inability to attend the meeting of the Committee vide Letter received dated 13.06.2021 informing that due to acute pain in his right knee was placed before the Committee. After considering the same, the Committee acceded to his request and decided to postpone the oral examination fixed for 14.06.2021 and also decided to orally examine the said department in one of its subsequent meetings.
4.	15.06.2021	8	Oral examination of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department with regard to Para No. 2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana State Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).
5.	22.06.2021	7	i) Resumption of oral examination of the Principal Secretary to Government Haryana, Forest Department with regard to Implementation/ Recommendations contained in Para No.3 of 58 <sup>th</sup> Report and Para No. 9 of 66 <sup>th</sup> Report relating to Haryana Forest Development Corporation Limited.

			ii) Oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 3.15 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited.
6.	29.06.2021	7	i) Oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to Para No. 3.11 & 3.12 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Economic and Social Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.  ii) Oral examination of the Additional Chief Secretary to Government Haryana, P.W. (B&R) with regard to Para No. 5.7 & 5.8 of the Report of the Comptroller and Auditor General of India for the year 2017-18 (Economic and Social Sectors) relating to Haryana State Roads & Bridges Dev. Corporation Limited.
7.	08.07.2021 (Ambala)	4	On the Spot Inspection of Survival rate of trees planted by Haryana Forest Department/Corporation in Ambala District during the last 5 years and underlying Factors of the survival.
8.	08.07.2021 (Ambala)	5	The Principal Secretary to Govt. Haryana, Tourism Department, Haryana with regard to implementations/ recommendations contained in Para Nos. 25 to 27 of 53 <sup>rd</sup> Report and Para Nos. 1 to 4 of 62 <sup>nd</sup> Report relating to Haryana Tourism Development Corporation Limited.
9	13.07.2021	6	The Committee scrutinized the replies received from the Government with regard to implementations/ recommendation contained in Para Nos. 16,17,20 & 23 of 53 <sup>rd</sup> Report and Para No. 4 of 57 <sup>th</sup> relating to Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).

10.	20.07.2021	5	Oral examination of the Principal Secretary to Government Haryana, Town & Country Planning and Urban Estate Department with regard to implementations/ recommendations contained in Para Nos. 1 to 20 of 47 <sup>th</sup> Report of the Committee relating to Haryana Shaheri Vikas Paradhikaran (HSVP).
11.	23.07.2021 (New Delhi)	7	i) The Committee scrutinized the replies received from the Government with to Para Nos. 3.16 & 5.4 of the Report of the C&AG of India for the years 2016-17 & 2017-18 (Economic and Social Sectors) relating to Haryana Police Housing Corporation Limited and decided to orally examine the departmental representatives in one of its subsequent meetings.
12.	26.07.2021	5	The Committee scrutinized the replies received from the Government with regard to Para No. 3.15 of the Report of the C&AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited.
13.	27.07.2021	6	i) Oral examination of the Principal Secretary to Government, Haryana, Information and Technology Department in respect of complaint received in the office of Hon'ble Speaker regarding Purchase of 28,884 Smarat Phones by HARTRON on behalf of Women and Child Department, Haryana.  ii) Resumption of oral examination of Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 3.15 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited.
14.	03.08.2021	8	i) Oral examination of the Principal Secretary to Government, Haryana, Information and Technology Department in respect of complaint received in the office of Hon'ble Speaker regarding Purchase of 28,884 Smarat Phones by HARTRON on behalf of Women and Child Department, Haryana.

			ii) Oral examination of Additional Chief Secretary to Government Haryana, Home Department with regard to Para Nos. 3.16 & 5.4 of the Report of the Comptroller and Auditor General of India for the years 2016-17 & 2017-18(Economic and Social Sectors) relating to Haryana Police Housing Corporation Limited
15.	10.08.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Cooperation Department to examine whether the affairs of Haryana Dairy Development Federation Limited are being managed in accordance with sound business Principles and Prudent Commercial practices in the context of its autonomy and efficiency.
16.	13.08.2021 Mussoorie (U.K.)	4	The Committee scrutinized the replies received from the Government with regard to Para No. 3.1 & 3.2 of the Report of the C&AG of India for the year 2017-18 ( Economic and Social Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited and decided to orally examine the departmental representatives in one its subsequent meetings..
17.	31.08.2021.	8	i) Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 3.1 & 3.2 of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.  ii) Oral examination of Principal Secretary to Government Haryana, Industries and Commerce Department with regard to Para Nos. 5.1 to 5.3 of the Report of the Comptroller and Auditor General of India for the year 2017-18 (Economic and Social Sectors) relating to Haryana State Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).
18.	07.09.2021	7	i) Oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 5.6 of the Report of the Comptroller and Auditor General of India for the year 2017-18 (Economic and Social

			<p>Sectors) relating to Haryana Agro Industries Corporation Limited and Haryana Warehousing Corporation Limited.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government Haryana, Environment and Climate Department whether the affairs of Haryana Pollution Control Board are being managed in accordance with sound business principles and prudent commercial practices in the contest of its autonomy and efficiency.</p>
19.	14.09.2021	8	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 3.13 & 3.4 of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Haryana Vidyut Parsaran Nigam Limited.
20.	17.09.2021 Pehalgaon (J&K)	5	Discussion with the Senior Officers of Jammu & Kashmir Tourism Development Corporation Limited at Pehalgam (J&K)
21.	19.09.2021 Srinagar (J&K)	4	The Committee scrutinized the replies received from the Government with regard to implementations/recommendations contained in Para No. 23 of 35 <sup>th</sup> Report, Para Nos. 8 & 10 of 52 <sup>nd</sup> Report relating to Haryana Power Generation Corporation Limited.
22.	21.09.2021 Katra (J&K)	3	The Committee scrutinized the replies received from the Government with regard to implementations/recommendations contained in Para Nos. 6 to 10 of 62 <sup>nd</sup> Report relating to Haryana State Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).
23.	28.09.2021	6	i) D.O. Letter No. Secy/ACS (Power)/5830 dated 22.09.2021 received from the Additional Chief Secretary to Govt. Haryana, Power and New Renewable Energy Department regarding postponement of oral examination fixed for 28.09.2021 was placed before the Committee. The Committee acceded to his request and decided to orally examine the said department in one of its subsequent meetings.



			ii) The Committee scrutinized the replies received from the Government with regard to implementations/recommendations contained in Para No.21 of 38 <sup>th</sup> Report, Para Nos. 7, 11 & 12 of 52 <sup>nd</sup> Report of the Committee on Public Undertakings relating to the UHBVNL and Para No. 17 of 67 <sup>th</sup> Report relating to DHBVNL and decided to orally examine the said department in one of its subsequent meetings.
24.	05.10.2022	7	Oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to implementations/recommendations contained in Para Nos. 7, 11 & 12 of 52 <sup>nd</sup> Report and Para No. 17 of 67 <sup>th</sup> Report relating to Dakshin Haryana Bijli Vitran Nagam Limited.
25.	12.10.2021	7	The Committee scrutinized the replies received from the Government regard to Para No. 2.1(Review) of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nagam Limited.
26.	16.10.2021 Palwal (Haryana)	5	The Committee scrutinized the replies received from the Government with regard to Para No. 2.1 (Review) of the Report of the C&AG of India for the year 2017-18 ( Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nagam Limited.
27.	19.10.2021	5	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 2.1(Review) of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nagam Limited.
28.	30.10.2021 New Delhi	4	The Committee scrutinized the replies received from the Government with regard to Para No. 2.1 (Review) of the Report of the C&AG of India for the year 2017-18 ( Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nigam Limited.

29.	09.11.2021	7	i) The Committee scrutinized the replies received from the Government with regard to Para No. 5.4 of the Report of the C&AG of India for the year 2017-18 ( Economic and Social Sectors) relating to the Haryana Police Housing Corporation Limited.
30.	16.11.2021	8	i) Oral examination of the Additional Chief Secretary to Govt. Haryana, Home Department with regard to Para No. 5.4 of the Report of the C&AG of India for the year 2017-18 ( Economic and Social Sectors) relating to Haryana Police Housing Corporation Limited.  ii) Oral examination of the Principal Secretary to Govt. Haryana, Industries & Commerce Department with regard to implementations/recommendations contained in Para Nos 16,17,20& 23 of 53 <sup>rd</sup> Report and Para No. 4 of 57 <sup>th</sup> relating to Haryana State Industrial & Infrastructure Dev. Corporation Limited (HSIIDC):-
31.	20.11.2021 New Delhi	3	The Committee scrutinized the replies received from the Government regard to Para No. 2.1(Review) of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nagam Limited.
32..	23.11.2021	3	i) D.O. Letter No. Secy/ACS Power/7000, dated 22.11.2021 received from Shri P.K. Das, IAS , the Additional Chief Secretary to Govt. Haryana, Power and New Renewable Energy Department regarding postponement of oral examination fixed for 23.11.2021 was placed before the Committee. The Committee acceded to his request and decided to orally examine the said department in one of its subsequent meetings.  ii) Letter No. HARTRON : GGN: AGM; 173 dated 2.11.2021 received from Assistant General Manager, Haryana State Electronics Development Corporation Limited, Chandigarh regarding supply of reply of the Para No. 3.17 of the Report of the C&AG of

			<p>India on Public Sector Undertakings(Social General and Economic Sectors) for the years ended 31<sup>st</sup> March,2017, was placed before the Committee and the Committee noted the contents thereof.</p> <p>iii) The Committee scrutinized the replies received from the Government regard to Para No. 2.1(Review) of the Report of the C&amp;AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nagam Limited.</p>
33.	28.11.2021	4	<p>i) The Committee scrutinized the replies received from the Government with regard to implementations/ recommendations contained in Para No. 23 of 35<sup>th</sup> Report , Para No. 10 of 52<sup>nd</sup> Report and Para No. 5 of 62<sup>nd</sup> Report relating to Haryana Power Generation Corporation Limited.</p> <p>ii) The Chairperson confirmed the proceedings of the meetings. Committee noted the contents thereof.</p>
34.	30.11.2021	8	<p>Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 2.1 (Review) of the Report of the C&amp;AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</p>
35.	07.12.2021	7	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Women &amp; Child Development Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Women Development Corporation Limited.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited and Haryana Land Reclamation and Development Corporation Limited.</p>

36.	25.12.2021	2	The Members and Officer present waited till 12.45 P.M. but there was no quorum. Hence, no business could be transacted.
37.	28.12.2021	5	Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 2.1 (Review) and Para No. 3.3 of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nigam Limited.
38	04.01.2022	8	<p>i) Oral examination of the Additional Chief Secretary to Government, Haryana, Forests &amp; Wildlife Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Forest Development Corporation Limited .</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, P.W. (B&amp;R) Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Roads and Bridges Development Corporation Limited.</p> <p>iii) Oral examination of the Additional Chief Secretary to Government, Haryana, Social Justice &amp; Empowerment and Welfare of SCs &amp; BCs Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Scheduled Castes Finance and Development Corporation Limited and Haryana Backward Classes and Economically Weaker Section Kalyan Nigam Limited.</p>
39	07.01.2022 Gurugram (Haryana)	3	The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 08.01.2022 to 13.01.2022 to the State of Rajasthan.

40.	09.01.2022 Jodhpur (Rajasthan)	3	The Committee scrutinized the replies received from the Government with regard to implementations/ recommendations contained in Para Nos. 02 of 61 <sup>st</sup> Report, Para No. 3.2 of 64 <sup>th</sup> Report & Para No. 3.3 of 64 <sup>th</sup> Report relating to Dakshin Haryana Bijli Vitran Nigam Limited.
41	11.01.2022 Jaisalmer (Rajasthan)	3	The Committee scrutinized the replies received from the Government with regard to implementations/ recommendations contained in Para Nos. 04 of 57 <sup>th</sup> Report, Para No. 04 of 58 <sup>th</sup> Report & Para No. 08 of 60 <sup>th</sup> Report relating to Dakshin Haryana Bijli Vitran Nigam Limited..
42	12.01.2022 Bikaner (Rajasthan)	4	The Committee scrutinized the replies received from the Government with regard to implementations/ recommendations contained in Para Nos. 7, 8 & 9 of 62 <sup>nd</sup> Report, & Para No. 06 of 65 <sup>th</sup> Report relating to Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).
43.	13.01.2022 Jaipur (Rajasthan)	3	Discussion with the Senior Officers of Rajasthan Tourism Development Corporation Limited at Jaipur.
44.	18.01.2022	6	<p>i) D.O. Letter No. Spl-1/ACS Power/2021-22, dated 14.01.2022 received from Shri P.K. Das, IAS, the Additional Chief Secretary to Govt. Haryana, Power and New Renewable Energy Department regarding postponement of oral examination fixed for 18.01.2022 was placed before the Committee. The Committee acceded to his request and decided to orally examine the said department in one of its subsequent meetings.</p> <p>ii) The Committee scrutinized the replies received from the Government with regard to implementation recommendations contained in various Paras relating to Dakshin Haryana Bijli Vitran Nigam Limited and Haryana Vidyut Parsaran Nigam Limited.</p>

45	27.01.2022	6	Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 2.1 (Review) and Para No. 3.3 of the Report of the C&AG of India for the year 2017-18 (Economic and Social Sectors) relating to Dakshin Haryana Bijli Vitran Nigam Limited.
46	02.02.2022	5	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Transport Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Roadways Engineering Corporation Limited.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, information &amp; Technology Department with regard to Para No. 3.17 of the Report of the C&amp;AG of India for the year 2016-17 (Economic and Social Sectors) relating to Haryana Electronics Development Corporation Limited.</p> <p>iii) Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture &amp; Welfare Department with regard to Para No. 5.5 of the Report of the C&amp;AG of India for the year 2017-18 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited.</p>
47	08.02.2022	9	<p>i) The Committee scrutinized the replies received from the Government with regard to Para Nos. 5.6 &amp; 5.7 of the report of the C&amp;AG of India for the year 2018-19 (Economic and Social Sectors) relating to Haryana Agro Industries Corporation Limited and Haryana Warehousing Corporation Limited.</p> <p>ii) The Chairperson confirmed the proceedings of the meetings.</p>

48	14.02.2022	6	The Committee drafted of 68 <sup>th</sup> Report for the year 2021-22 of the Report of the C&AG of India on Public Sector Undertakings for the year ended 31 <sup>st</sup> March, 2017 & 2018.
49	22.01.2022	7	The Committee Finalized its 68 <sup>th</sup> Report for the year 2021-22. of the Report of the C&AG of India on Public Sector Undertakings for the year ended 31 <sup>st</sup> March, 2017 & 2018.

#### **Report Presented**

68<sup>th</sup> Report of the Committee on the Report of C&AG of India for the Year 2015, 2016 & 2017 (Social General and Economic Sectors) was presented to the House on 18<sup>th</sup> March, 2022.

#### **Proceedings**

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Review 2021-22**  
**Committee on Estimates**

The Committee on Estimates for the year 2021-2022 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 and notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2021-22/33, dated 30<sup>th</sup> March, 2021.

2. Sh. Subhash Sudha, MLA was appointed as Chairperson.
3. The Committee fixed/ held 48 meetings during the period under review.
4. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Subhash Sudha, MLA	Chairperson 42
2.	Rao Dan Singh, MLA	Member 20
3.	Shri Aftab Ahmed, MLA	Member 40
4.	Shri Lakshman Napa, MLA	Member 34
5.	Shri Parmod Kumar Vij, MLA	Member 25
***6.	Shri Ram Kumar Kashyap, MLA	Member 04
*7.	Shri Sitaram Yadav, MLA	Member 02
8.	Shri Amit Sihag, MLA	Member 37
9.	Shri Mewa Singh, MLA	Member 46
**10.	Shri Rajesh Nagar, MLA	Member 30
****11.	Shri Jaiveer Singh, MLA	Member 30

\* Shri Sita Ram Yadav, MLA has resigned from the membership of the Committee on Estimates, Haryana Vidhan Sabha and his resignation has been accepted by the Hon'ble Speaker w.e.f. 20<sup>th</sup> April, 2021.

\*\* Shri Rajesh Nagar, MLA nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 20<sup>th</sup> April, 2021 for the remaining period of 2021-22 in place of Shri Sita Ram Yadav, MLA.

\*\*\* Shri Ram Kumar Kashyap, MLA has resigned from the membership of the Committee on Estimates, Haryana Vidhan Sabha and his resignation has been accepted by the Hon'ble Speaker w.e.f. 16<sup>th</sup> June, 2021.

\*\*\*\* Shri Jaiveer Singh, MLA nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 29<sup>th</sup> June, 2021 for the remaining period of 2021-22 in place of Shri Ram Kumar Kashyap, MLA.



**Meetings held and Business transacted.**

The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table:-

<b>Sr. No.</b>	<b>Date of Meeting</b>	<b>Number of Members present</b>	<b>Business transacted</b>
1.	2.	3.	4.
1.	13.04.2021	6	Welcome address and discussion on the Scope & functions of the Committee.
2.	20.04.2021	5	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Shri Lakshman Napa, a member of the Committee was chosen to preside over the meeting.  (ii) Selection of the Department to Examine their Budget Estimate for the year 2021-2022.
3.	08.06.2021	8	The Committee scrutinized the replies received from the Public Health Engineering Department, Haryana in respect of the questionnaire framed by the committee on the budget material for the year 2020-21.
4.	15.06.2021	8	Oral examination of the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2020-21.
5.	22.06.2021	8	The Committee scrutinized of the replies received from the Irrigation & Water Resources Department, Haryana in respect of implementation of recommendation/ observations made by committee in its 41 <sup>st</sup> Report.
6.	29.06.2021	8	The Committee scrutinized of the material received from the Excise & Taxation Department, Haryana in respect of the Budget Estimates for the year 2020-21.

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| 7.  | 13.07.2021                   | 5 | Framing of questionnaire on the material received from the Excise & Taxation Department Haryana in respect of the Budget Estimates for the year 2020-21.   |
| 8.  | 20.07.2021                   | 5 | Framing of questionnaire on the material received from the Irrigation & Water Resources Department Haryana in respect of the Budget Estimates for the year 2021-22.  |
| 9.  | 27.07.2021                   | 7 | The Committee scrutinized the material received from the Home Department (Police Department) Haryana in respect of the Budget Estimates for the year 2021-22.  |
| 10. | 30.07.2021<br>(New<br>Delhi) | 7 | The Committee scrutinized the replies received from the Irrigation & Water Resources Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 41 <sup>st</sup> Report.                    |
| 11. | 03.08.2021                   | 8 | Framing of questionnaire on the material received from the Home Department (Police Department) Haryana in respect of the Budget Estimates for the year 2021-22.  |
| 12. | 10.08.2021                   | 7 | Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2020-21. |
| 13. | 13.08.2021<br>(New<br>Delhi) | 7 | The Committee scrutinized the replies received from the Public Works (B&R) Department, Haryana in respect of implementation of recommendations/observations made by the committee in its 47 <sup>th</sup> report.                              |
| 14. | 17.08.2021                   | 8 | Oral examination of the Additional Chief Secretary to Government, Haryana, Finance Department to considered the Supplementary Estimates for the year 2021-22 (1 <sup>st</sup> Installment).  |
| 15. | 04.09.2021<br>(New<br>Delhi) | 7 | The Committee Scrutinized the replies received from the Agriculture and Farmers Welfare Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 44 <sup>th</sup> Report.                 |

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| 16. | 07.09.2021               | 7 | The Committee Scrutinized the material received from the Agriculture & Farmers Welfare Department, Haryana in respect of the Budget Estimates for the year 2021-22.   |
| 17. | 14.09.2021               | 9 | The Committee Scrutinized the replies received from the Excise & Taxation Department, Haryana in respect of the questionnaire framed by the Committee on Budget material for the year 2020-21.  |
| 18. | 17.09.2021<br>(Amritsar) | 7 | The Committee Scrutinized the replies received from the Welfare of Scheduled Castes & Backward Classes Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 38 <sup>th</sup> Report.  |
| 19. | 28.09.2021               | 6 | Oral examination of the Additional Chief Secretary to Government, Haryana, Excise & Taxation Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2020-21.  |
| 20. | 05.10.2021               | 8 | The Committee Scrutinized the replies received from the Tourism Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 32 <sup>nd</sup> & 38 <sup>th</sup> Reports.   |
| 21. | 12.10.2021               | 7 | The Committee Scrutinized the replies received from the Transport Commissioner (Transport Department), Haryana in respect of implementation of recommendations/observations made by the Committee in its 48 <sup>th</sup> Report.   |
| 22. | 16.10.2021<br>(Palwal)   | 6 | The Committee Scrutinized the replies received from the Agriculture & Farmers Welfare Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 44 <sup>th</sup> Report.  |
| 23. | 19.10.2021               | 7 | (i) In the absence of the Chairperson (Sh. Subhash Sudha), Rao Dan Singh, a member of the Committee was chosen to preside over the meeting.<br><br>(ii) The Committee Scrutinized the material received from the Agriculture & Farmers Welfare Department, Haryana in respect of the Budget Estimates for the year 2021-22. |

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| 24. | 30.10.2021<br>(Gurugram)     | 6 | The Committee scrutinized the material received from the Public Works (B&R) Department, Haryana in respect of the Budget Estimates for the year 2021-22.   |
| 25. | 02.11.2021                   | 5 | The Committee scrutinized the replies (QPR) received from the Public Health Engineering Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 28 <sup>th</sup> Report.                   |
| 26. | 09.11.2021                   | 6 | Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2020-21.   |
| 27. | 12.11.2021<br>(New<br>Delhi) | 5 | The Committee scrutinized the replies received from the Transport Commissioner (Transport Department) Haryana in respect of implementation of recommendations/observations made by the Committee in its 48 <sup>th</sup> Report.                 |
| 28. | 16.11.2021                   | 7 | Framing of questionnaire on the material received from the Agriculture & Farmers Welfare Department Haryana in respect of the Budget Estimates for the year 2021-22.   |
| 29. | 23.11.2021                   | 7 | The Committee scrutinized the replies received from the Irrigation & Water Resources Department, Haryana in respect of implementation of recommendation/observations made by Committee in its 41 <sup>st</sup> Report.                           |
| 30. | 28.11.2021<br>(New<br>Delhi) | 6 | The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 38 <sup>th</sup> Report. |
| 31. | 04.12.2021<br>(Gurugram)     | 7 | The Committee scrutinized the replies received from the Tourism Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 38 <sup>th</sup> Report.  |

32. 07.12.2021 6 The Committee scrutinized the material received from the Public Works (B&R) Department, Haryana in respect of the Budget Estimates for the year 2021-22.
33. 11.12.2021 6 (i) In the absence of the Chairperson (Sh. Subhash Sudha), Rao Dan Singh, a member of the Committee was chosen to preside over the meeting.  
(ii) The Committee scrutinized the replies received from the Public Works (B&R) Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 47<sup>th</sup> Report.
34. 16.12.2021 8 Oral examination of the Additional Chief Secretary to Government, Haryana, Finance Department to considered the Supplementary Estimates for the year 2021-22 (2<sup>nd</sup> Installment).
35. 27.12.2021 5 The Committee Scrutinized the replies received from the Public Health Engineering Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 40<sup>th</sup> Report.
36. 02.01.2022 5 (i) The Committee Scrutinized the replies received from the Agriculture & Farmers Welfare Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 44<sup>th</sup> Report.  
(ii) The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 03.01.2022 to 11.01.2022 to the State of Rajasthan.
37. 04.01.2022 6 The meeting of the Committee on Estimates with the Secretary and other Officers of the Rajasthan Legislative Assembly in the Committee Room of Rajasthan Assembly at Jaipur to discussed with its counterpart on the points of common interest.  
(Jaipur)
38. 06.01.2022 6 The Committee scrutinized the replies received from the Public Works (B&R) Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 47<sup>th</sup> Report.  
(Udaipur)

39. 08.01.2022 (Jawai) 6 The Committee scrutinized the replies received from the Irrigation & Water Resources Department, Haryana in respect of implementation of recommendation/observations made by Committee in its 41<sup>st</sup> Report for the year 2012-13.
40. 10.01.2022 (Ajmer) 4 (i) In the absence of the Chairperson (Sh. Subhash Sudha), Shri Aftab Ahmed, a member of the Committee was chosen to preside over the meeting.  
(ii) The Committee Scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department, Haryana in respect of implementation of recommendations/observations made by the Committee in its 38<sup>th</sup> Report for the year 2008-09.  
(iii) The Committee decided to make slightly change in its study tour programme and decided to hold meeting on 11.01.2022 at 11.00 A.M. at Ajmer instead of on 12.01.2022 at 10.00 A.M. at Gurugram. The Committee further decided to stay at Gurugram on 11.01.2022 at Gurugram before concluding its tour.
41. 11.01.2022 (Ajmer) 4 (i) In the absence of the Chairperson (Sh. Subhash Sudha), Shri Aftab Ahmed, a member of the Committee was chosen to preside over the meeting.  
(ii) The Committee reviewed the Study Tour Programme undertake by the Committee to the State of Rajasthan w.e.f. 03.01.2022 to 11.01.2022.
42. 18.01.2022 6 Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Excise & Taxation Department has been postpone vide the letter No. 35, dated 17.01.2022 of Commissioner, Excise & Taxation, Haryana. Therefore, the Committee scrutinized the replies received from the Excise & Taxation Department, Haryana in respect of the questionnaire framed by the Committee on Budget material for the year 2020-21.

43.	25.01.2022	4	The Committee scrutinized the replies received from the Public Health Engineering Department Haryana in respect of implementation of recommendations/observations made by the Committee in its 40 <sup>th</sup> Report.
44.	01.02.2022	6	Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Excise & Taxation Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2020-21.
45.	09.02.2022	8	The Committee scrutinized the replies received from the Irrigation & Water Resources Department, Haryana in respect of implementation of recommendation/observations made by Committee in its 41 <sup>st</sup> Report.
46.	15.02.2022	4	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Shri Lakshman Napa, a member of the Committee was chosen to preside over the meeting. (ii) The Committee partly Drafted its 49 <sup>th</sup> Report which is to be placed on the table of the House in the Budget Session.
47.	22.02.2022	7	The Committee Finalized its 49 <sup>th</sup> Report of the Committee on Estimates for the year 2021-22.
48.	02.03.2022	8	Oral examination of the Additional Chief Secretary to Government, Haryana, Finance Department to consider the Supplementary Estimates for the year 2021-22 (3 <sup>rd</sup> Installment).

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom Presented	Date of Presentation	Subject
1.	Chairperson	23.08.2021	Report of the Committee on Estimates on the Supplementary Estimates (1 <sup>st</sup> Installment) for the year 2021-22.
2.	Chairperson	20.12.2021	Report of the Committee on Estimates on the Supplementary Estimates (2 <sup>nd</sup> Installment) for the year 2021-22.

3. Chairperson 04.03.2022 Report of the Committee on Estimates on the Supplementary Estimates (3<sup>rd</sup> Installment) for the year 2021-22.
4. Chairperson 22.03.2022 49<sup>th</sup> Report of the Committee on Estimates for the year 2021-22 of the Public Health Engineering Department and Excise & Taxation Department, Haryana.

Meetings held at places other than Chandigarh.

Sr. No	Place of Meeting	Date of Meeting
1.	Haryana Bhawan, New Delhi.	30.07.2021, 13.8.2021, 04.09.2021, 12.11.2021, and 28.11.2021.
2.	Gurugram	30.10.2021, 04.12.2021, 11.12.2021, 02.1.2022
3.	Palwal	16.10.2021
4.	Amritsar (Punjab)	17.09.2021
5.	Jaipur	04.01.2022
6.	Udaipur	06.01.2022
7.	Jawai	08.01.2022
8.	Ajmer	10.01.2022 and 11.01.2022

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



**Review 2021-22**  
**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,  
 SCHEDULED TRIBES AND BACKWARD CLASSES.**

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate members of the Committee and also to appoint the Chairperson of the Committee. Accordingly, the Hon'ble Speaker Constituted the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022 and Shri Ishwar Singh, MLA appointed as a Chairperson of the Committee on 26<sup>th</sup> March, 2021.

The name of the Members of the Committee and number of meeting attended by each of them out of the total number of 49 meetings held during the period under review i.e. for the year 2021-2022 are given below:-

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Ishwar Singh, M.L.A.	Chairperson 37
2.	Shri Jagdish Nayar, M.L.A.	Member 04
3.	Shri Lakshman Napa, M.L.A.	Member 30
4.	Shri Satya Parkash, M.L.A.	Member 34
5.	Smt. Renu Bala, M.L.A.	Member 41
6.	Shri Shishpal Singh, M.L.A.	Member 37
7.	Shri Chiranjeev Rao, M.L.A.	Member 30
8.	Shri Ram Karan, M.L.A.	Member 25
9.	Shri Dharam Pal Gonder, M.L.A.	Member 20

The Committee was constituted on dated 26<sup>th</sup> March, 2021, Vide Haryana Vidhan Sabha Secretariat's Notification No. HVS.Wel.SC,ST&BC.1-2021-2022/29, dated the 30<sup>th</sup> March, 2021.

**MEETING HELD AND BUSINESS TRANSACTED**

The details showing the dates of meeting, number of Members present and business transacted at each meeting are given below:-

Sr. No.	Dates of Meeting	Members present	Business Transacted
1.	07.04.2021	7	<ol style="list-style-type: none"> <li>1. Welcome address to the Committee by the Under Secretary. The Chairperson thanked of the Hon'ble Speaker for nominating as Chairperson of this important Committee.</li> <li>2. Papers placed before the Committee.</li> <li>3. The Committee scrutinized the material received from the Engineer-in-Chief (Roads) Haryana, Public Works (B&amp;R) Department relating to the schemes applicable under the component plan for the Scheduled Castes category.</li> </ol>
2.	15.04.2021	6	<ol style="list-style-type: none"> <li>1. The Committee scrutinized the remaining material relating to the utilization of funds of component plan under the schemes available for the Scheduled Castes categories received from the Engineer-in-Chief (Roads), Haryana, Public Works, (B&amp;R), Department. The Committee observed that the concerned department supplied incomplete information and decided to hold the oral examination of the Additional Chief Secretary to Government, Haryana, Public Works, (B&amp;R), Department on 20.04.2021 at 3.30 P.M. at Haryana Vidhan Sabha Secretariat, Chandigarh.</li> <li>2. <b>Observation/Recommendations of the Committee:-</b> During the meeting, the Committee discussed the matters of atrocities which are yet to be examine. It was brought to the notice of the Committee that a letter dated 7<sup>th</sup> January, 2020 was written to all the Superintendents of Police but after lapse of more than one year some quarter concerned have not supplied the requisite material/information which are required for oral examination of the concerned Superintendent of Police, District Attorneys and District Welfare</li> </ol>

			Officers etc. The Committee has took a serious note in this regard and strongly recommend that all such quarter concerned be again asked to supply the requisite information on the prescribed proformas within a week positively, so that their oral examination may be conducted in the subsequent meeting at the earliest. The Committee also recommended that the delay caused by any quarter concerned will not be tolerated again. The Committee also decided to conduct oral examination of the Superintendent of Police, District Attorney & District Welfare Officer, Jhajjar in the meeting to be held on dated 28 <sup>th</sup> April, 2021.
3.	20.04.2021	6	Oral Examination of the Additional Chief Secretary to Government, Haryana, Public Works (B&R) Department, on the reply furnished in respect of utilization of funds of component plan was conducted.
4.	09.06.2021	6	<ol style="list-style-type: none"> <li>1. The Committee scrutinized the material received from the Additional Chief Secretary and Financial Commissioner to Government, Haryana, Revenue &amp; Disaster Management Department regarding reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes. After examination the matter, the Committee observed that the concerned department has supply the incomplete information.</li> <li>2. The Committee also scrutinized the material received from the Engineer-in-Chief (Roads), Haryana, Public Works (B&amp;R) Department, relating to the Schemes for the welfare of Scheduled Castes Categories applicable under the component plan and the Committee decided to conduct the oral examination of the Additional Chief Secretary of the department on 16.06.2021 at 12.30.P.M. at Haryana Vidhan Sabha, Chandigarh.</li> <li>3. The Committee further decided to conduct the oral examination of the Superintendent of Police, District Attorney, District Court &amp; District Welfare, Officer, Jhajjar on 23.06.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> </ol>

5.	16.06.2021	6	<ol style="list-style-type: none"> <li>1. Oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (B&amp;R) Department was conducted on the reply furnished in respect of utilization of funds of component plan.</li> <li>2. Oral examination of the Additional Chief Secretary to Government, Haryana, Finance and Planning Department was conducted for discussion on the method &amp; Criteria adopted for allocation of budget to the Scheduled Castes component plan for the construction of roads/over bridges/path etc. leading to the villages having sc population more than 40%.</li> <li>3. A representation of Shri Ramniwas &amp; others, Former President, SC/ST Employees Kalyaan Sangh (Narnaul), Haryana regarding clear the Backlog of Scheduled Castes. Scheduled Tribes employees in promotion in Government Services in Group C&amp;D as per Chief Secretary's Instructions No. 22/133/2013-IGS III, dated 4<sup>th</sup> May, 2018 of the Government of Haryana was placed before the Committee and the same was considered and discussed. After examine the matter, the Committee observed that neither instructions are being implementing in true spirit nor supplying the requisite reply upon representation which has already been forwarded vide letter referred above to the department. The Committee took a serious note in this regard and recommended to refer the matter to the Additional Chief Secretary, Public Works (B&amp;R) Department and directed to submit the comments in this regard within a period of 15 days positively from the receipt of the communication in this regard.</li> <li>4. The Committee decided to conduct the oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Rohtak on 30.06.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> </ol>
6.	23.06.2021	8	<p>The notice of meeting for conduct the oral examination on dated 23.06.2021 was sent to the concerned representatives on dated 10.06.2021. The Superintendent of Police Mr. Rajesh Duggal, IPS made a request on 21.06.2021 by seeking the</p>

			<p>exemption for appearance in the present meeting by deputing Shri Vikran Bhushan, IPS, ASP, Beri in place of him. Such letter was placed before the Committee, the Committee was surprised and observed that the officer is not aware in respect of the protocols of the Committee as well as of the office of Haryana Vidhan Sabha Secretariat. The Committee also observed that in the past, such officer had also seek the exemption vide memo dated 30.11.2020 from appearance before the Committee in the meeting which was held on dated 02.12.2020, then the Committee granted the exemption to him first time by taking the lenient view in the matter. The Committee entertain the only DO letter, if any officer wants to seek the exemption from appearance before the Committee and in case of memo/letter written by the officer it may be treated an amount to contempt of the Committee. Resultantly, the Committee was not satisfied with the mode of request made by the Superintendent of Police, Jhajjar. The Committee also observed that when the ASP, Beri who is appeared before the Committee in place of Superintendent of Police, Jhajjar is not competent authority to implement or to take action on the recommendations of the Committee, then the purpose of the Committee could not be achieved. Thereafter, the Committee decided to not conduct the oral examination of Mr. Vikrant Bhushan, IPS, ASP Beri.</p> <p>The Committee also took serious note in this regard and recommended that for oral examination upon the relevant matter, the presence of the concerned Superintendent of Police is necessary to achieve the purpose of the Committee to provide the justice to the people of down trodden society. Then the Committee fixed the another date i.e. on dated 30.06.2021 at 01.15 P.M at Haryana Vidhan Sabha, Chandigarh for the oral examination of the Superintendent of Police, Jhajjar alongwith District Attorney and District Welfare Officer concerned on the same agenda.</p>
7.	30.06.2021	5	On the rate of conviction and compensation granted/ not granted/reason for not granted to the aggrieved person in the matters of atrocities caused against the reserved categories, the oral examination of the

			<p>following officers/officials of Districts Rohtak &amp; Jhajjar was conducted:-</p> <ul style="list-style-type: none"> <li>(i) Superintendent of Police, Rohtak;</li> <li>(ii) District Attorney, District Court, Rohtak;</li> <li>(ii) District Welfare Officer, Rohtak.</li> <li>(iv) Superintendent of Police, Jhajjar;</li> <li>(v) District Attorney, District Court, Jhajjar; and</li> <li>(vi) District Welfare Officer, Jhajjar.</li> </ul>
8.	14.07.2021	7	<ol style="list-style-type: none"> <li>1. On the rate of conviction and compensation granted/ not granted/reason for not granted to the aggrieved person in the matters of atrocities caused against the reserved categories, the oral examination of the following officers/ officials of District Rewari was conducted:- <ul style="list-style-type: none"> <li>(i) Superintendent of Police, Rewari;</li> <li>(ii) District Attorney, District Court, Rewari; and</li> <li>(iii) District Welfare Officer, Rewari.</li> </ul> </li> <li>2. The Committee decided to conduct the oral examination of the Superintendent of Police, Mahendergarh, District Attorney and District Welfare Officer, Narnaul on 28.07.2021 at 3.00 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> </ol>
9.	20.07.2021	4	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. The Committee scrutinized the material received from the Engineer-in-Chief, Irrigation &amp; Water Resources Department, relating to the Schemes under the component plan for the Welfare of Scheduled Castes Categories.</li> <li>3. The Committee also scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Planning Department, relating to the allocation of Budget to the Scheduled Castes component plan.</li> <li>4. Unconfirmed Proceedings dated 7.4.2021, 15.4.2021, 20.4.2021, 9.6.2021, 16.6.2021, 23.6.2021 &amp; 30.6.2021 were Confirmed by the Chairperson.</li> </ol>

			<p>5. The Committee decided to conduct the oral examination of the Superintendent of Police, District Attorney, District Welfare Officer, Nuh on 04.08.2021 at 12.30 P.M at Haryana Vidhan Sabha, Chandigarh.</p>
10.	28.07.2021	6	<p>1. Request for postponement of oral examination of Superintendent of Police, Mahendragarh expressing his inability due to existing law and order situation created by on-going farmers agitation in district Karnal was placed before the Committee. The Committee acceded his request and decided to orally examine the Mahendragarh district on 04.08.2021 at 1.20 P.M. at Haryana Vidhan Sabha Secretariat, Chandigarh.</p> <p>2. A representation of Smt. Shiksha Devi W/o Late Shri Ram Chander, resident of Village Baroli Majra, P.O. Ledi, Tehsil Chhachbrauli, District Yamunanagar for to taking the legal action against Shri Arinder Singh was received and the same was placed before the Committee. The Committee examined/ discussed the matter in detail and observed that more than two months of such serious occurrence have been lapse but the quarter concerned not took any effective action against the accused so far. The Committee also observed that the matter is very serious of nature and required to be re-investigate properly. Therefore, the Committee recommended to refer the matter Director General of Police, Haryana and Superintendent of Police, Yamunanagar to look in to the matter seriously and took an action against the accused as per law by submitting the report/comments in detail within a period of 15 days, positively from the receipt of the communication in this regard.</p> <p>3. The Committee scrutinized the material regarding Crime, rate of conviction/acquittal/ pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. as well as compensation to be granted to the aggrieved person received from Superintendent of Police, Mahendragarh, District Attorney and District Welfare Officer, Narnaul.</p>

			<p>4. The Committee decided to conduct the oral examination of the Commissioner of Police, District Attorney, District Court &amp; District Welfare Officer, Gurugram on 10.08.2021 at 3.00 P.M. at Haryana Vidhan Sabha Secretariat, Chandigarh.</p> <p>5. The Committee decided to hold its own meeting on 31.07.2021 at 2.00 P.M. at Haryana Bhawan, New Delhi.</p>
11.	31.07.2021 (New Delhi)	8	<p>1. The Committee discussed the matter of Pradhan Mantri Awas Yojana (PMAY) for BPL families in its meeting held on dated 31.07.2021 at Haryana Bhawan, New Delhi. In the absence of the relevant information/ record, the Committee could not discuss on the matter in detail. However, the Committee observed that the proper representation to the BPL families relating to SC categories is not providing in the allotment of the houses under the Pradhan Mantri Awas Yojana (PMAY) for BPL families. The Committee recommended to refer the matter to the Additional Chief Secretary to Govt. Haryana, Development and Panchayat Department to supply the complete category wise information relating to the above Pradhan Mantri Awas Yojana (PMAY).</p> <p>2. The Committee took the Suo-moto cognizance upon the amount of stipend to be disbursed to the students during the year 2020-21 to 2021-2022. The Committee observed that the benefit of stipend to the students are not being giving as per the guidelines of the Government properly. The Committee took a serious note in this regard and recommended to refer the matter to the Principal Secretary to Govt. Haryana, Welfare of Scheduled Castes and Backward Classes Department to look into the matter seriously and took a prompt action by disbursing the amount of stipend to the eligible students at the earliest. The Committee also recommended to asked to the said department to supply the district wise data/information regarding budget allotted/ budget utilized/ budget not utilized, number of beneficiaries and number of pending applicants etc. in the prescribed proforma within 15 days positively.</p>



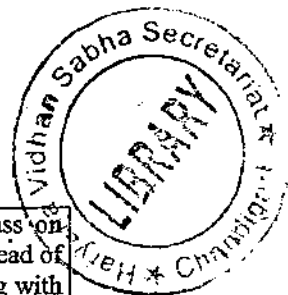
12.	04.08.2021	7	<p>1. Paper placed before the Committee.</p> <p>2. On the matter of atrocities caused against the reserved categories, rate of conviction/thereon and compensation granted/not granted/reason for not granted to the aggrieved person, the oral examination of the following officer/officials was conducted:-</p> <p>(i) Superintendent of Police, Mahendergarh;</p> <p>(ii) District Attorney, District Court, Narnaul; and</p> <p>(iii) District Welfare Officer, Narnaul.</p> <p>3. The matter of stipend was discussed in the meeting and the Committee also directed to the representatives of the Welfare of SC and BC Department that the complete information in respect of the budget allotted/ utilized and number of beneficiaries in respect of stipend to be provided to the students during the year 2020-21 to 2021-2022, be furnished to the Committee within 15 days as well as directions in this regard also be issued to the quarter concerned to disburse the payment of stipend to the eligible students as per relevant instructions.</p>
13.	10.08.2021	5	<p>1. The Commissioner of Police was to appear before the Committee but neither he appeared nor he made any request to the Committee in respect of his non-appearance. Shri Rajiv Deswal, D.C.P.(Hq.) appeared on behalf of the Commissioner of Police but the Committee not allowed to conduct the oral examination by stating that as the recommendations of the Committee are implemented by the Commissioner of Police and DCP is not competent to implement the same, therefore, the purpose of the Committee cannot be achieved from the oral examination of the DCP. The Committee also not satisfied with the reply furnished by the Commissioner of Police as neither the complete information in reply has been furnished nor detail of the cases have been explained in his reply.</p>

			2. The Committee decided to hold its own meeting on 14.08.2021 at 12.30 P.M. at Haryana Bhawan, New Delhi.
14.	14.08.2021 (New Delhi)	4	<ol style="list-style-type: none"> <li>1. The Committee scrutinized the material received from the Revenue &amp; Disaster Management Department, Haryana in respect of shortfall in vacancies of Scheduled Castes &amp; Backward Classes categories to be filled up either by promotion or by direct recruitment. The Committee was satisfied with the reply of the department.</li> <li>2. The Committee decided to oral examination of the Vice-Chancellor, Kurukshetra University, Kurukshetra upon the rosters registers of the appointments/promotions of employees of the reserved categories on 01.09.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> <li>3. The Committee also decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Nuh on 08.09.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> <li>4. The Committee further also decided to oral examination of the Commissioner of Police, District Attorney and District Welfare Officer, Gurugram on 11.09.2021 at 11.30 A.M. at Haryana Bhawan, New Delhi.</li> </ol>
15.	01.09.2021	5	<ol style="list-style-type: none"> <li>1. Oral examination of the Vice-Chancellor, Kurukshetra University, Kurukshetra, Haryana, in respect of implementation of the reservation policy/roster register of the appointment and promotion of employees in Kurukshetra University, Kurukshetra was conducted.</li> <li>2. Oral examination of the Director General, Higher Education, Department and Director General, Welfare of Scheduled Castes &amp; Backward Classes Department on the matter of pendency of stipends/Post Matric Scholarship/Maintenance allowance etc.</li> <li>3. The Committee decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Sonapat on 15.09.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> </ol>

16.	08.09.2021	8	<ol style="list-style-type: none"> <li data-bbox="569 238 1134 618">1. The representation of Smt. Shiksha Devi W/o Late Shri Ramchander was forwarded to the department, the department supplied the comments/replies on 23.08.2021 in which stated that the Shri Ram Chander husband of the complainant i.e. Smt. Shiksha Devi was expired due to heart attack. Such reply/ comments of the quarter concerned was placed before the Committee and the Committee was not satisfied with the reply and decided to kept pending the matter which will be discussed in the subsequent meeting in detail.</li> <li data-bbox="569 628 1134 1104">2. Letter No.10166 dated 08.09.2021 received from Shri Dharambir, Head Clerk, on behalf of Superintendent of Police Nuh requesting to fix another date for oral examination of Superintendent of Police, Nuh as he has been deputed to maintain the Law &amp; Order in District Karnal, was placed before the Committee. Being serious situation of Law &amp; Order at Karnal due to protest of the farmers, the Committee exceeded his request and decided to conduct the oral examination of Superintendent of Police, District Attorney &amp; District Welfare Officer, Nuh on dated 06.10.2021 at 12:45 PM at Haryana Vidhan Sabha Secretariat, Chandigarh.</li> <li data-bbox="569 1113 1134 1677">3. A D.O. letter received from the Chairperson of the Committee in respect of implementing the instructions dated 24.08.2021 of Government of India, Ministry of Education through which all the Central Higher Education Institutions directed to clear the backlog by filling the vacancies in a mission mode within a period of one year from 5<sup>th</sup> September, 2021 to 4<sup>th</sup> September, 2022. The Committee examine the same thoroughly and observed that backlog of the particular category in the recruitment/ promotion arose due to reservation provided by the Constitution of India and all the Universities are governed under the provisions of our Constitution, therefore, such guidelines/ instructions of the Central Government should be implemented in the Universities which are under the Jurisdiction of the States of</li> </ol>
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			<p>Haryana. The Committee recommended that such guidelines/ instructions to clear the backlog by filling the vacancies in a mission mode within a period of one year are required to be issued to the State Higher Education Institutions/ State Universities etc., Haryana so that purpose of the Committee to upgrade the social life of the such reserved categories may be achieved in true spirit.</p> <p>The Committee further recommended to refer the matter to the Chief Secretary to Government, Haryana, by requesting to look into the matter and submit the action taken report thereon within a month from the receipt of communication in this regard.</p> <p>4. In the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason for not granted to the aggrieved person, the following officers/officials were orally examined:-</p> <p>(i) Superintendent of police, Nuh. Being serious situation of Law &amp; Order at Karnal due to protest of the farmers, the Committee exceeded his request.</p> <p>(ii) District Attorney, District Court, Nuh; and</p> <p>(iii) District Welfare Officer, Nuh.</p> <p>5. The Committee decided to undertake a study tour to the State of Sikkim w.e.f. 20-09-2021 to 26-09-2021.</p>
17.	11.09.2021 (New Delhi)	6	<p>1. In the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason for not granted to the aggrieved person, the oral examination of the following officers/officials was conducted:-</p> <p>i. Joint Commissioner of Police, Gurugram;</p> <p>ii. District Attorney, District Court, Gurugram; and</p> <p>iii. Teshil Welfare Officer, Gurugram.</p>

			2. The Committee recommended/directed that the observations of the Committee be referred to the Director General of Police with the request to issue the direction to all the Superintendent of Police at District Head-Quarter to provide the copies of FIR, Challan and decision of the cases relating to the matter of the atrocities to all the District Welfare Officer within a week from the registration of FIR, from the submission of challan and from the date of decision, respectively so that the pending matter of the compensation to be cleared in time and purpose of the Committee to upgrade the social life of the down trodden people be achieved.
18.	15.09.2021	9	<p>1. In the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/ reason for not granted to the aggrieved person, the oral examination of the following officers/ officials was conducted:-</p> <ol style="list-style-type: none"> <li>i. Superintendent of Police, Sonipat;</li> <li>ii. District Attorney, District Court, Sonipat; and</li> <li>iii. District Welfare Officer, Sonipat.</li> </ol> <p>2. The Committee decided to conduct the oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Nuh on dated 6.10.2021 at 12.45 P.M. at Haryana Vidhan Sabha, Chandigarh.</p>
19.	20.09.2021 Gurugram	3	The Committee discussed the questionnaire on the matter regarding schemes of the State and Central Government for the welfare of the reserved categories provided by the Welfare of Scheduled Castes and Backward Classes Department.
20.	21.09.2021 Namchi (Sikkim)	4	<p>1. Papers placed before the Committee.</p> <p>2. Minor changes of study tour programme: During tour the Acting Chairperson and Members of the Committee desire to make the minor changes in study tour programme of the Committee to conduct two extra own meetings of the Committee at Namchi &amp; Pelling on 21<sup>st</sup> &amp; 24<sup>th</sup> September, 2021 at 2.00 P.M &amp; 12.30 P.M. respectively and also</p>



			conduct the meeting at Nathula Pass on 22 <sup>nd</sup> September, 2021 at 01.00 P.M. instead of 23 <sup>rd</sup> September, 2021, Similarly, Meeting with the Social Justice, Empowerment and Welfare Department of Sikkim at Gangtok was conducted on 23 <sup>rd</sup> September, 2021 at 11.00 A.M. instead of 22 <sup>nd</sup> September, 2021 at 11.00 A.M. Due to Call of Bharat Bandh of farmers etc. on 27.09.2021, the meeting was conducted on 26.09.2021 at 08.00 P.M. at PWD, Rest House, Gurugram instead of 27.09.2021 at 10.00 A.M.
21.	22.09.2021 Nathula Pass	5	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. The Committee discussed the remaining matter in respect of schemes of the State and Central Government for the welfare of the Scheduled Castes, Scheduled Tribes and Backward Classes.</li> </ol>
22.	23.09.2021 Gangtok	5	<ol style="list-style-type: none"> <li>1. The meeting with Excellency Shri Ganga Prasad, Governor of Sikkim.</li> <li>2. The meeting of the Committee was conducted with the Social Justice &amp; Welfare Department, Sikkim, Gangtok. During the meeting, the Committee discussed with the Officers of said department in respect of facilities are being providing to the Scheduled Castes, Scheduled Tribes and Other Backward Classes categories, plan schemes for the development of the Social economic structure of the downtrodden communities. General working and also exchanged their views on different points of common interests.</li> </ol>
23.	24.09.2021 Pelling	5	The Committee conducted the own meeting and went through the material provided by the Officers of Social Justice, Empowerment and Welfare Department, Sikkim and noted the valuable contents of material.
24.	25.09.2021 Darjeeling (West Bengal)	5	The Committee conducted the own meeting and discussed with the Officers of NTPC HYDRO Power Project, Ramnam, Darjeeling, West Bengal.

25.	26.09.2021 Gurugram	5	The Committee conducted the own meeting and went through the material provided by the Officers of NTPC, Ltd Rammam Hydro Power Project, Darjeeling, West Bengal.
26.	29.09.2021	3	<ol style="list-style-type: none"> <li>1. The Committee conducted the own meeting and scrutinized the material regarding matte of atrocities caused against the reserved categories, rate of conviction/compensation granted to the aggrieved person etc. received from the Commissioner of Police, District Attorney and District Welfare Officer, Faridabad.</li> <li>2. The Committee decided to conduct the oral examination of the Commissioner of Police, District Attorney and District Welfare Officer, Faridabad on 14.10.2021 at 12.30 P.M. at Haryana Bhawan, New Delhi.</li> </ol>
27.	06.10.2021	7	<p>The oral examination of the following officers/officials upon the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/ reason for not granted to the aggrieved person was conducted:-</p> <ol style="list-style-type: none"> <li>i. Superintendent of Police, Nuh;</li> <li>ii. District Attorney, District Court, Nuh; and</li> <li>iii. District Welfare Officer, Nuh.</li> </ol>
28.	14.10.2021 New Delhi	1	The Committee could not transect any agenda due to want of quorum.
29.	21.10.2021	3	<ol style="list-style-type: none"> <li>1. The Committee Conducted the own meeting and scrutinized the material regarding schemes of component plan for the Scheduled Castes Categories received from the Director General, Agriculture and Farmers Welfare, Department. The Committee decided to conduct the oral examination in one of the subsequent meetings of the department to verify and to meet out some observations.</li> <li>2. The Committee decided to conduct the oral examination of the Superintendent of Police/ Commissioner of Police, District Attorneys and District Welfare Officers, Palwal &amp; Faridabad on 30.10.2021 &amp; 10.11.2021 at 12.00 Noon, respectively at Haryana Bhawan, New Delhi &amp; PWD, Rest House, Gurugram.</li> </ol>
30.	27.10.2021	1	The Committee could not transect any agenda due to want of quorum.

31.	30.10.2021 New Delhi	4	<p>1 The oral examination of the following officers/officials upon the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason for not granted to the aggrieved person was conducted:-</p> <ul style="list-style-type: none"> <li>i. Superintendent of Police, Palwal;</li> <li>ii. District Attorney, District Court, Palwal; and</li> <li>iii. District Welfare Officer, Palwal.</li> </ul> <p>2. The Committee discussed the matter relating to food articles providing under the Food Safety and Standards Act, 2006 to the reserved categories for their welfare keeping in view of the guidelines/instructions issued time to time by the Central and State Government. The Committee observed that the norms of the food safety and standards Act, 2006 and instructions issued therein, are not being followed in true spirit. The Committee has taken a serious note in this regard and directed the officer/officials of the Committee to refer the matter to the Government/concerned department to supply the comments by supplying the information in respect of facilities providing to the reserved categories for their welfare to upgrade their social life under the Food Safety and Standards Act, 2006. The Committee also desired that the district wise information in respect of funds provided by the Central Government/State Government as well as Component plan etc. alongwith their utilization/non utilization/reason for non utilization be also obtained from the quarter concerned.</p> <p>The Committee directed to asked to quarter concerned to supply the information in respect of the name of Schemes/budget allotted/budget utilized/budget not Utilized/ reason for not utilized the Budget etc. and Food articles providing to per person/per unit &amp; quantity of food articles, number of beneficiaries &amp; criteria to provide the food articles etc. within 15 days positively from the receipt of the communication in this regard.</p>
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32.	10.11.2021 Gurugram	5	<p>The oral examination of the following officers/officials upon the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason for not granted to the aggrieved person was conducted:-</p> <ol style="list-style-type: none"> <li>i. Deputy Commissioner of Police, Faridabad;</li> <li>ii. Deputy District Attorney, District Court, Faridabad; and</li> <li>iii. District Welfare Officer, Faridabad.</li> </ol>
33.	17.11.2021	6	<ol style="list-style-type: none"> <li>1. The oral examination of the following officers/officials upon the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason for not granted to the aggrieved person was conducted:-             <ol style="list-style-type: none"> <li>i. Superintendent of Police, Karnal;</li> <li>ii. District Attorney, District Court, Karnal; and</li> <li>iii. District Welfare Officer, Karnal.</li> </ol> </li> <li>2. On the non supply of the Pardhan Mantri Awas Yojana (PMAY-G) for BPL families belonging to SC/ST &amp; BC categories, the Committee decided to conduct the oral examination of the Principal Secretary to Government, Haryana, Department of Housing-For-All on dated 24.11.2021 at 12.30 P.M at Haryana Vidhan Sabha, Chandigarh.</li> <li>3. The Committee decided to hold its own meeting on 27.11.2021 at 12.00 Noon at Haryana Bhawan, New Delhi.</li> </ol>
34.	24.11.2021	5	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. The request for postponement of oral examination of the Principal Secretary to Government, Haryana, Housing for all Department was placed before the Committee. The Committee acceded the request made therein and decided to orally examine the departmental representatives of the said department on 01.12.2021 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> </ol>

			<p>3. The Committee scrutinized the material in respect of the Pradhan Mantri Awas Yojana (PMAY-G) for BPL families belonging to SC/ST &amp; BC categories received from the Department of Housing For All, but the Committee was not satisfied as the reply was incomplete.</p> <p>4. Unconfirmed Proceedings dated 14.7.2021, 20.7.2021, 28.7.2021, 31.7.2021, 4.8.2021, 10.8.2021, 14.8.2021, 1.9.2021, 8.9.2021, 11.9.2021, 15.9.2021, 29.9.2021, 6.10.2021, 21.10.2021 &amp; 30.10.2021 were Confirmed by the Chairperson.</p>
35.	27.11.2021 New Delhi	6	<p>1. The Committee scrutinized the material regarding Crime, conviction/ acquittal/ pending cases against the reserved categories of the Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Mahendergarh. The Committee was satisfied with the reply.</p> <p>2. The reply inform supplied by the District Attorney, District Court, Narnaul, in respect of pursue the cases of and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes was scrutinized and the Committee was satisfied with the reply.</p> <p>3. Unconfirmed proceedings dated 20.9.2021, 21.9.2021, 22.9.2021, 23.9.2021, 23.9.2021, 24.9.2021, 25.9.2021 and 26.9.2021 were confirmed by Acting Chairperson, Shri Satya Parkash, MLA.</p>
36.	01.12.2021	6	<p>1. Oral examination of the Principal Secretary to Government, Haryana, Department of Housing for All, on the incomplete reply in respect of the Pradhan Mantri Awas Yojana for BPL families belongs to reserved categories.</p> <p>2. The Committee conduct the oral examination of the Additional Chief Secretary to Government, Haryana, Food, Civil Supplies and Consumer Affairs Department on 8<sup>th</sup> December, 2021 at 12.45 P.M. at Haryana Vidhan Sabha Secretariat, Chandigarh.</p>

			3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11.12.2021 at 12.00 Noon.
37.	08.12.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Food, Civil Supplies and Consumer Affairs Department in respect of non-supply of the reply/information relating to providing Food Articles to the reserved categories for their Welfare under the Food Safety and Standards Act, 2006, keeping in view the Guidelines/Instructions issued from time to time by the Central and State Governments.
38.	11.12.2021 New Delhi	4	<p>1. The Committee scrutinized the material regarding the matter of allotment of 100 Sq. Yards plots to the reserved categories received from the Director General, Development and Panchayat Department, Haryana.</p> <p>On the recommendations contain in 44<sup>th</sup> report of the Committee, a letter dated 30<sup>th</sup> March, 2021 was sent to the department for providing the requisite and complete information and in response to that the department supply the amended reply of only 10 districts i.e Ambala, Fatehabad, Gurugram, Jind, Kaithal, Narnaul, Sirsa, Sonipat, Bhiwani and Panchkula vide letter dated 16<sup>th</sup> June, 2021. Further communication was made again and a letter was sent on dated 26<sup>th</sup> July, 2021 for providing the information/detail in respect of the rest of the districts. In response to that, the department supplied the reply vide letter dated 09.11.2021 relating to 7 districts i.e. Faridabad, Hisar, Jhajjar, Nuh, Palwal, Rewari &amp; Rohtak and thereafter, the data received from the department relating to 17 districts was placed before the Committee in its meeting held on dated 11.12.2021. The Committee scrutinize the material and observed that the information relating to 5 districts has not been provided and directed to the Officer of the Committee to obtain the following information from the department:-</p> <p>1. To issue the reminder in respect of rest of information relating to some districts which has not been provided so far.</p>

			<ol style="list-style-type: none"> <li>2. The number of plots of 100 Sq. Yards which have been allotted and take over the possession but domineering person take over the possession by force and by unlawful means.</li> <li>3. The distance of the village residential area from the area of 100 Sq. Yard plots allotted.</li> <li>4. Number of plots the possession has not been take over due to nature of land.</li> <li>5. Whether the facilities of electricity, water, drainage, streets etc. are available at the spot of 100 Sq. Yards plots allotted.</li> <li>6. Total number of villages in the Haryana out of which number of villages in which 100 Sq. Yards plots have been allotted and number of villages are pending to make the allotment. Explain the reason.</li> <li>7. In the information provided, the column for the total families has been prescribed but no information in such column has been explained. Explain the reason.</li> <li>8. In the information provided, the information zero has been fillup in the column relating to possession which is showing clearly that no work has been done on the ground level.</li> </ol> <p>The Committee observed that the matter of allotment of 100 Sq. Yards plots to the reserved categories is not taking seriously and directed to the officer of the Committee to asked to the quarter concerned to take the necessary action so that during the oral examination the detail discussion be made with the departmental representative. In response to the observation and recommendation to the Committee a letter was written to the departmental representative on dated 22.12.2021 and in response that the Director General, Development and Panchayat Department, Haryana submit the reply vide memo dated 18.02.2022 which was placed before the Committee in its meeting held on dated 23.02.2022.</p>
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			<p>2. The Committee decided to conduct the oral examinations of the following department upon the following matters:-</p> <p>(i) Upon the matter of utilization of funds of component plan, the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department on 29.12.2021 at 12.30 P.M at Haryana Vidhan Sabha, Chandigarh; and</p> <p>(ii) Upon the matter of pendency of compensation to be disbursed to the aggrieved person, the Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department on 05.01.2022 at 12.30 P.M at Haryana Vidhan Sabha, Chandigarh.</p>
39.	25.12.2021 New Delhi	4	<p>1. The Committee scrutinized the material in respect of utilization of funds of component plan released for the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes categories received from the Director General, Agriculture and Farmers Welfare Department, Haryana.</p> <p><b>Observations/ Recommendations</b></p> <p>The matter in respect of component plan for providing the agriculture equipments to the farmers belonging to the reserved categories has been discussed and scrutinized during the meeting. The Committee also discussed/scrutinized the report of the Committee constituted under the Chairmanship of Shri Jagdeep Brar, Additional Cane Commissioner of the Agriculture Department. After examine/scrutinize the above matters, the Committee neither satisfied with the information provided relating to component plan nor satisfied with the report of the departmental committee. The Committee notice the following discrepancies in the matter:-</p> <p>1. The department not supply the information in respect of budget provided by the Government on the component plan relating to the scheme of SMAM so far.</p>

			<p>2. The report of the departmental committee is incomplete as the report relating to the district Kaithal has not been submitted alongwith the report of the districts Nuh, Panipat, Palwal, Yamunanagar and Gurugram.</p> <p>3. The criteria adopted by the department for disbursement of the budget of component plan amongst the farmers of reserved categories has not been provided.</p> <p>4. The year-wise and district-wise detail of funds utilized/ spent on organizing seminar/ exhibitions etc. has not been provided.</p> <p>The Committee took a serious note thereon and directed to the Committee Officer to refer the matter to the department immediately and issue the direction on behalf of the Committee to supply the reply/information on the observation of the Committee at the earliest so that such requisite information may be discussed during the oral examination to be conducted on 29.12.2021 to achieve the motive of the Committee in true spirit.</p> <p>5. The Committee discussed the Study tour programme to the State of Gujarat in the mid of January, 2022 and being some members were not present, defer the matter for making the discussion again in the next meeting to be conducted on 29.12.2021 for taking the final decision thereon.</p>
40.	29.12.2021	7	<p>1. Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department was conducted on the reply/information furnished vide letter dated 02.09.2021 in respect of Utilization of funds of Component plan released for the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes categories.</p> <p>The departmental representatives replied that they are seeking explanation of the responsible Officer/officials but the Committee was not satisfied with such non-effective action of the</p>

			<p>department. The Committee took a serious note on the irregularities caused by the officers of the department and directed to the departmental representative to conduct the enquiry in the matter and submit the enquiry report alongwith action taken report against the responsible officers/officials to the Committee upto 31<sup>st</sup> January, 2022, positively. The Committee also observed that the criminal proceeding may be initiate against the responsible officers/officials.</p> <p>The Committee also discussed on the Consolidated budget on component plans provided by the department vide annexure 8. The Committee raised the objection on those schemes which have been either closed or merged with another relevant scheme are showing unnecessarily. The departmental representative was agreed with the contention of the Committee and assured that the matter of budget on component plan will also be reviewed and amended statement of budget will be provided alongwith the above report.</p> <p>The Committee also raised the issue of utilization/non utilization of budget for the welfare of SC farmers by stating that as per the budget of component plan provided by the Central and State Government, a sufficient fund/budget for the welfare of the farmers of the reserved categories is being provided but due to lack of strength of SC farmers the complete quota of the budget is not utilizing for the welfare of SC categories farmers, resultantly maximum part of the budget is going to lapse. The Committee took such matter seriously and asked to the departmental representative to examine such matter deeply and to avoid to lapse of budget, formulate such kind of policies/ schemes favorable to the farmers of SC category for proper utilization of the fund/ budget in all the schemes. The departmental representative assured the Committee by stating that while review of all the available schemes for the welfare of the farmers, such valuable observations/ suggestions of the Committee will be kept in view and under the Central/State</p>
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			<p>Governments norms/guidelines, which will be better for the welfare of the farmers of SC category will be made.</p> <p>2. The Committee has decided to undertake a study tour to the State of Gujarat from 16.01.2022 to 24.01.2022.</p>
41.	05.01.2022	5	<p>Oral examination of the Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department in respect of non-supply of requisite information on the matter of pendency of compensation to be disbursed to the aggrieved person under the matter of atrocities caused against the reserved categories.</p> <p>During such oral examination the Committee also observed that the fruitful result in granting the compensation/relief to the aggrieved persons are not receiving due to the shortage of the District Welfare Officers as charges of three or four districts have been given to one District Welfare Officer. Resultantly the District Welfare Officer could not perform properly and pendency of the cases are increasing day by day.</p> <p>The Principal Secretary assured to the Committee that such matters will be reviewed in his department and the Tehsil Welfare Officer will be deputed as District Welfare Officer in near future to meet out the grievances of the Committee so that pendency of the cases will be cleared.</p>
42.	12.01.2022	3	<p>1. Paper placed before the Committee.</p> <p>2. The Committee scrutinized the revised reply materials regarding crime/ conviction/ acquittal/pending cases against the reserved categories of the Scheduled Castes, Scheduled Tribes and Backward Classes etc. and pursue the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Commissioner of Police &amp; District Attorney, District Court, Gurugram The Committee was satisfied with their reply.</p>



			3. The Committee on the rapid increase in the spread of novel Omicron & Delta variants Corona virus, postponed its study tour programme, which was scheduled from 16.01.2022 to 24.01.2022 to the State of Gujarat.
43.	19.01.2022	5	The Committee scrutinized the reply/material provided by the department regarding increasing the financial assistance under the scheme of Mukhya Mantri Vivah Shagun Yojna to the Scheduled Caste & Backward Classes Categories from Rs. 51,000/- to that of Rs. 71,000/- and to the Backward Class Category from Rs. 11,000/- to that of Rs. 31,000/-, upon the recommendations contain in 44 <sup>th</sup> report of the Committee. The Committee was satisfied with the enhancement of amount of assistance under said scheme of Mukhya Mantri Vivah Shagun Yojna.
44.	27.01.2022	3	<ol style="list-style-type: none"> <li>1. The Committee discussed the implementation of the observations/recommendations contained in its 44<sup>th</sup> Report 2020-2021 of the Committee</li> <li>2. The Committee decided to undertake its study tour to the State of Kerala, from 15.02.2022 to 20.02.2022. The Officer of Committee stated in this regard that being Covid protocols, the meeting of the Committee outside the Chandigarh are not being allow by the Hon'ble Speaker and order in this regard had also be issued on dated 06.01.2022. But the Acting Chairperson and present members of the Committee stated that the such study tour has been made after discuss with the Hon'ble Speaker and such Committee has been exempted and allowed for proceed on study tour by the Hon'ble Speaker with the direction to complete such study tour upto 20<sup>th</sup> February, 2022 i.e. before the ensuing Budget Session.</li> </ol>
45.	02.02.2022	5	The Committee scrutinized and discussed on various representations received from the Public/any institution etc. on the different subjects and being irrelevant subject matter, the Committee decided to file the representations.

46.	09.02.2022	6	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. The Committee discussed on drafting of 45<sup>th</sup> Report for the year 2021-2022 and given some valuable suggestion to include in Reports. The officer noted the suggestion and ensure to the Committee to include the matter in Report accordingly.</li> <li>3. Unconfirmed Proceedings dated 10.11.2021, 17.11.2021, 24.11.2021, 27.11.2021, 01.12.2021, 08.12.2021, 11.12.2021, 25.12.2021, 29.12.2021 &amp; 05.01.2022 were Confirmed by the Chairperson.</li> </ol>
47.	17.02.2022	5	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. The Committee scrutinized the material relating to the re-verification of funds for component plan released/utilized for the welfare of the Scheduled Castes Category Farmers received from the Agriculture and Farmers Welfare Department. The Committee was not satisfied with the contents of the reply and observed that gross negligence's have been caused while providing the subsidy under SC Component Plan to the Scheduled Castes Farmers. Therefore, the Committee decided to conduct the oral examination of the said department thereupon on dated 23.2.2022 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</li> <li>3. A copy of the representation of Shri Parmal Singh, Assistant State Election Commissioner (Retd.) House No.3457FF, Sector 23 D, Chandigarh regarding upgrade his post grievances of the representations is justified and the Committee was placed before the Committee. After discussion, the Committee desired that the copy of the said representation may be sent to the quarter concerned for sending their comments in the matter within a period of 15 days and after receipt of the comments, the matter may again be placed before the Committee.</li> <li>4. The Committee partly drafted its 45<sup>th</sup> Report for the year 2021-2022.</li> </ol>

48.	23.02.2022	6	<p>1. Papers placed before the Committee.</p> <p>2. Oral examination of the Additional Chief Secretary to Government, Haryana Agriculture and Farmers Welfare Department was conducted on the reply/ information furnished vide memo no. 217, dated 30.01.2022 in respect of utilization of funds of component plan released for the Welfare of Scheduled Castes category's farmers. The departmental representative totally deny the allegation/ objections of the Committee regarding not implement such sachem in time by stating that it is admitted that the scheme of SMAM was launched in the year of 2015 but in the absence of the budget the scheme could not be publically advertised. The Additional Chief Secretary explained that the budget for the scheme was provided by the finance department on dated 21.02.2019 and on 27.02.2019 the direction to all the Assistant Agriculture Engineer was issued to invite the application through online etc., therefore, there is no any delay in process of the matter has been caused at the level of the department. The Committee was not satisfied with the replies of the departmental representative as they could not explained and justified the reason of allotment of 4 tractor in the blood relation and Committee is the view that its prima facily irregularities have been caused in such allotment in question. The Committee further recommended that being ensuing Budget Session is commencing from 2<sup>nd</sup> March, 2022, such matter can not be completed due to having a short time with the Committee and decided to take up the matter in the subsequent meetings.</p> <p>The Committee further recommended that the departmental representative be asked to supply the information/reply/comments in respect of the another 5 districts i.e. Kurukshetra, Sirsa, Fatehabad, Rewari &amp; Karnal regarding fund of SC component plan utilized/unutilized etc.</p> <p>3. The Committee scrutinized the material regarding reservation/representation of backlog of the Scheduled Castes, Scheduled Tribes and</p>
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			Backward Classes etc. received from the Registrar, Kurukshetra University, Kurukshetra. The Committee noted the contents of such reply and decided to keep pending of such matter as the same could not be considered due to shortage of time to present such report as the same will be take up in the subsequent meetings.
			4. The Committee partly drafted its 45 <sup>th</sup> Report for the year 2021-2022.
49.	02.03.2022	6	1. The Committee drafted and finalized its 45 <sup>th</sup> Report for the year 2021-2022. 2. Unconfirmed Proceedings dated 5.01.2022, 12.1.2022, 9.2.2022 and 17.2.2022 were Confirmed by the Chairperson.

The Committee held its meetings at place outside Chandigarh as details below:-

Sr. No.	Date of Meetings	Place of Meetings
1.	31.07.2021	Haryana Bhawan, New Delhi
2.	14.08.2021	Haryana Bhawan, New Delhi
3.	11.09.2021	Haryana Bhawan, New Delhi
4.	20.09.2021	Gurugram
5.	21.09.2021	Namchi (Sikkim)
6.	22.09.2021	Nathula Pass
7.	23.09.2021	Gangtok
8.	24.09.2021	Pelling
9.	25.09.2021	Darjeeling
10.	26.09.2021	Gurugram
11.	14.10.2021	Haryana Bhawan, New Delhi
12.	30.10.2021	Haryana Bhawan, New Delhi
13.	10.11.2021	Gurugram
14.	27.11.2021	Haryana Bhawan, New Delhi
15.	11.12.2021	Haryana Bhawan, New Delhi
16.	25.12.2021	Haryana Bhawan, New Delhi

#### Report Presented

The Committee presented its Forty Fifth report for the year 2021-2022 in the House on 16<sup>th</sup> March, 2022.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

## Review 2021-22

**COMMITTEE ON GOVERNMENT ASSURANCES**

The Committee on Government Assurances for the year 2021-22 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on w.e.f. 26<sup>th</sup> March, 2021 vide notification No. 1-GAC/2021-22/39 dated 30<sup>th</sup> March, 2021.

Mohd. Ilyas, M.L.A., a member of the Committee, was appointed as Chairperson of the Committee.

The Committee held 40 meetings during the period under review.

The name of the Members and number of meetings attended by each of them are shown in the following table: -

Sr. No.	Name of the Members	Number of meetings attended
1	Mohd. Ilyas, M.L.A.	36
*2	Ch. Abhay Singh Chautala, M.L.A.	02
3	Shri Bishan Lal Saini, M.L.A.	34
4	Shri Rajinder Singh Joon, M.L.A.	32
**5	Shri Gopal Kanda, M.L.A.	Nil
6	Shri Mahipal Dhanda, M.L.A.	18
7	Smt. Nirmal Rani, M.L.A.	37
8	Shri Subhash Gangoli, M.L.A.	39
9	Shri Amarjeet Dhanda, M.L.A.	17
10	Shri Dura Ram, M.L.A.	16
***11	Shri Pardeep Chaudhary, M.L.A.	16
****12	Shri Sita Ram Yadav, M.L.A.	26

\* Ch. Abhay Singh Chautala, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee on Government Assurances w.e.f. 25<sup>th</sup> November, 2021 for the remaining period of the year 2021-22.

\*\* Sh. Gopal Kanda, M.L.A. was discharged by the Hon'ble Speaker from the Membership of the Committee on Government Assurances of the Haryana Vidhan Sabha under Rule 244(3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, w.e.f. 15<sup>th</sup> November, 2021.

\*\*\* Shri Pardeep Chaudhary, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve on the Committee on Government Assurances w.e.f. 4<sup>th</sup> June, 2021 for the remaining period of the year 2021-22.

\*\*\*\* Shri Sita Ram Yadav, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve on the Committee on Government Assurances w.e.f. 29<sup>th</sup> June, 2021 for the remaining period of the year 2021-22.

#### Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below: -

Sr. No	Date of Meeting	Number of Member's Presented	Business Transacted
1.	7 <sup>th</sup> April, 2021	7	(i) Welcome Address. (ii) Discussion regarding the scope and functions of the Committee.
2.	15 <sup>th</sup> April, 2021	5	The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
3.	20 <sup>th</sup> April, 2021	6	The Committee acceded to the request made by Additional Chief Secretary to Government Haryana, Power Department for the postponement of oral examination vide D.O. Letter No. ACS Power/SECY/2021/2455 dated 19.04.2021.
4	10 <sup>th</sup> June, 2021	5	The Committee scrutinized the replies received from the Medical Education Department in respect of outstanding Assurances from Sr. No. 244 to 252 as contained in the 50 <sup>th</sup> Report of the Committee.
5	16 <sup>th</sup> June, 2021	9	The Committee orally examined the representatives of Power Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
6	23 <sup>rd</sup> June, 2021	9	The Committee orally examined the representatives of Public Health Engineering Department in regard to

			the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
7	30 <sup>th</sup> June, 2021	7	<p>i) The Committee acceded to the request made by Additional Chief Secretary to Government Haryana, Urban Local Bodies Department for the postponement of oral examination vide D.O. Letter No. Spl. Sr. Secy./ ACSULB/2021/40134 dated 28.06.2021.</p> <p>ii) The Committee Scrutinized the Assurances given by the Ministers on the floor of the House during the Session held in November, 2020 from Sr. No. 1 to 43.</p>
8	8 <sup>th</sup> July, 2021	7	The Committee orally examined the representatives of Public Works (B&R) Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
9	14 <sup>th</sup> July, 2021	8	As per the requests made by the Director General, Development and Panchayats Department and the Director, Rural Development Department, the Committee decided to orally examine the Additional Chief Secretaries of both the departments in its meeting to be fixed for 28.07.2021 at 10.00 A.M. at Chandigarh.
10	19 <sup>th</sup> July, 2021	6	The Committee orally examined the representatives of Urban Local Bodies Department and Town and Country Planning Department in regard to the implementation of the outstanding Assurance as contained in the 50 <sup>th</sup> Report of the Committee.
11	28 <sup>th</sup> July, 2021	6	The Committee orally examined the representatives of Development & Panchayats Department and Rural

			Development Department in regard to the implementation of the Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
12.	4 <sup>th</sup> August, 2021	10	The Committee orally examined the representatives of Health Services Department and Ayush Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
13	11 <sup>th</sup> August, 2021	9	<p>i) The Committee acceded to the request made by the Additional Chief Secretary to Government Haryana, Irrigation &amp; Water Resources Department and Public Health Engineering Department for the postponement of oral examination vide D.O. Letter No. PS/ACS- IWR/2021/ 117 dated 09.08.2021.</p> <p>ii) The Committee acceded to the request made by the Principal Secretary to Government Haryana, Town &amp; Country Planning Department for the postponement of oral examination vide D.O. Letter No. PS/PSTCP-2021/11084 dated 10.08.2021.</p>
14	1 <sup>st</sup> September, 2021	9	The Committee orally examined the representatives of Irrigation & Water Resources Department, Urban Local Bodies Department, Town & Country Planning Department, Environment & Climate Change Department and Public Health Engineering Department in regard to the implementation of the outstanding Assurance No. 86 as contained in the 50 <sup>th</sup> Report of the Committee.
15	8 <sup>th</sup> September, 2021	7	The Committee orally examined the representatives of Public Works (B&R)



			Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
16	15 <sup>th</sup> September, 2021	10	The Committee orally examined the representatives of Higher Education Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
17	22 <sup>nd</sup> September, 2021	7	The Committee orally examined the representatives of Agriculture & Farmers Welfare Department and Horticulture Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
18	29 <sup>th</sup> September, 2021	7	The Committee orally examined the representatives of Labour Department and Transport Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
19	2 <sup>nd</sup> October, 2021 Ekant Bhawan, Mussoorie	3	The Committee scrutinized the replies received from the Skill Development & Industrial Training Department in respect of outstanding Assurances from Sr. No. 378 to 380 as contained in the 50 <sup>th</sup> Report of the Committee.  The Committee scrutinized the replies received from the Irrigation & Water Resources Department in respect of outstanding Assurances from Sr. No. 93 to 102 as contained in the 50 <sup>th</sup> Report of the Committee.

20	6 <sup>th</sup> October, 2021	8	The Committee orally examined the representatives of Skill Development & Industrial Training Department and Irrigation & Water Resources Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
21	13 <sup>th</sup> October, 2021	9	<p>i) A D.O. letter received from the Additional Chief Secretary to Government Haryana, Revenue &amp; Disaster Management Department requesting to exempt him from oral examination and allow the Special Secretary/Secretary Revenue Department to attend the meeting fixed for 13<sup>th</sup> October, 2021 vide No. 2318-SR-1-2021/1445 dated 12.10.2021 was placed before the Committee. The Committee decided to postpone the oral examination fixed for 13.10.2022 and also decided to orally examine the said department in one of its subsequent meetings.</p> <p>ii) A D.O. letter received from the Additional Chief Secretary to Government Haryana, Co-operation Department requesting to exempt him from oral examination and allow the Secretary Co-operation Department to attend the meeting fixed for 13<sup>th</sup> October, 2021 vide No. 624-C-6-2021/6458 dated 12.10.2021 was placed before the Committee. The Committee decided to postpone the oral examination fixed for 13.10.2022 and also decided to orally examine the said department in one of its subsequent meetings.</p> <p>iii) The Committee scrutinized the replies received from the various Government Departments in</p>

			respect of outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
22	18 <sup>th</sup> October, 2021	6	The Committee orally examined the representatives of Co-operation Department and Revenue & Disaster Management Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
23	27 <sup>th</sup> October, 2021	7	The Committee orally examined the representatives of Sports & Youth Affairs Department and Town & Country Planning Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
24	30 <sup>th</sup> October, 2021 (P.W.D. Rest House, Gurugram)	4	The Committee scrutinized the replies received from the Technical Education Department in respect of outstanding Assurances from Sr. No. 298 to 301 as contained in the 50 <sup>th</sup> Report of the Committee.
25	10 <sup>th</sup> November, 2021	7	The Committee acceded to the request made by the Additional Chief Secretary to Government Haryana, School Education Department for the postponement of oral examination vide D.O. Letter No. PS/ACSSE/2021/46969 dated 08.11.2021.
26	17 <sup>th</sup> November, 2021	5	The Committee orally examined the representatives of Information, Public Relations & Languages Department and Technical Education Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
27	24 <sup>th</sup> November, 2021	5	The Committee acceded to the request made by the Additional Chief Secretary to Government Haryana, School Education Department for the postponement of oral examination vide

			D.O. Letter No. PS/ACSSE/2021/49222 dated 22.11.2021.
28	28 <sup>th</sup> November, 2021 (P.W.D. Rest House, Gurugram)	4	The Committee scrutinized the replies received from the New and Renewable Energy Department in respect of outstanding Assurances No. 392 and 393 as contained in the 50 <sup>th</sup> Report of the Committee.
29	1 <sup>st</sup> December, 2021	6	i) The Committee acceded to the request made by the Additional Chief Secretary to Government Haryana, School Education Department for the postponement of oral examination vide D.O. Letter No. PS/ACSSE/2021/50811 dated 30.11.2021. ii) The Committee orally examined the representatives of Welfare of Scheduled Castes and Backward Classes Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
30	7 <sup>th</sup> December, 2021	7	The Committee orally examined the representatives of New and Renewable Energy Department and School Education Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
31	29 <sup>th</sup> December, 2021	6	The Committee Scrutinized the Assurances given by the Ministers on the floor of the House during the Session held in March, 2021 from Sr. No. 1 to 183.
32	5 <sup>th</sup> January, 2022	7	i) The Committee acceded to the request made by the Additional Chief Secretary to Government Haryana, Civil Aviation Department for the postponement of oral examination vide D.O. Letter No. PS/ACSA-2022/9 dated 04.01.2022.

			ii) The Committee orally examined the representatives of Women and Child Development Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
33	12 <sup>th</sup> January, 2022	6	The Committee Scrutinized the Assurances given by the Ministers on the floor of the House during the Session held in August, 2021 from Sr. No. 1 to 51.
34.	19 <sup>th</sup> January, 2022	6	The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
35	25 <sup>th</sup> January, 2022	7	The Chairperson confirmed the proceedings of the meetings of Committee on Government Assurances. The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee.
36	2 <sup>nd</sup> February, 2022	7	The Committee orally examined the representatives of Urban Local Bodies Department in regard to the implementation of the outstanding Assurances as contained in the 50 <sup>th</sup> Report of the Committee:
37	9 <sup>th</sup> February, 2022	6	(i) Drafting of 51 <sup>st</sup> Report of the Committee. ii) The Chairperson confirmed the proceedings of the meetings of the Committee.
38	15 <sup>th</sup> February, 2022	7	i) Drafting of 51 <sup>st</sup> Report of the Committee. ii) The Chairperson confirmed the proceedings of the meetings of the Committee.

39	23 <sup>rd</sup> February, 2022	7	i). Drafting of 51 <sup>st</sup> Report of the Committee. ii) The Committee Scrutinized the Assurances given by the Ministers on the floor of the House during the Session held in December, 2021 from Sr. No. 1 to 122.
40	2 <sup>nd</sup> March, 2022	4	i). The Committee drafted and finalized its 51 <sup>st</sup> Report. ii) The Chairperson confirmed the proceedings of the meetings of the Committee.

The details of the meetings held at places outside Chandigarh are as under: -

Sr. No.	Date of Meetings	Place of Meetings
1.	02.10.2021	Ekant Bhawan, Mussoorie (UK)
2.	30.10.2021	PWD Rest House, Gurugram
3.	28.11.2021	PWD Rest House, Gurugram

#### Report Presented

The Committee presented its 51<sup>st</sup> Report for the year 2021-22 to the House on 22<sup>nd</sup> March, 2022.

#### Proceedings

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Review 2021-22**  
**COMMITTEE ON SUBORDINATE LEGISLATION**

The Committee consisting of 9 Members of the Haryana Vidhan Sabha (including the Advocate General ) was nominated by the Hon'ble Speaker on the 26.03.2021 and was notified in the official Gazette vide Notification No.HVS/SLC/1/2021-22/35, dated 30.03.2021.

Shri Ram Niwas, M.L.A. was appointed as Chairperson of the Committee by the Speaker.

The Committee held 52 meetings during the period under Review.

The names of Members/Special Invitee and number of meetings attended by each of them are shown in the following Table:-

Sr. No.	Name of the Members	Number of meetings Attended
1.	Shri Ram Niwas, MLA	Chairperson 19
2.	Shri Jagbir Singh Malik, MLA	Member 43
3.	*Shri Bharat Bhushan Batra	Member 17
4.	Shri Jaiveer Singh, MLA	Member 49
5.	Shri Bishamber Singh, MLA	Member 29
6.	Shri Ram Kumar Kashyap, MLA	Member 38
7.	Shri Amit Sihag, MLA	Member 32
8.	Balbir Singh, MLA	Member 48
9.	**Shri Sombir Sangwan, MLA	Member Nil
10.	Advocate General, Haryana	Member Nil
<b>Special Invitee</b>		
1.	*Shri Bharat Bhushan Batra, MLA	10
2.	Shri Kuldeep Vats, MLA	19
3.	Shri Induraj, MLA	30
(i)	*Shri Bharat Bhushan Batra, M.L.A. nominated as special invitee of the Committee dated 30.06.2021, vide Notification No. HVS-SLC-1/2021-22/55, dated 30.06.2021 and nominated as regular member of the Committee dated 10.09.2021, vide Notification No. HVS-SLC-1/2021-22/79, dated 10.09.2021.	
(ii)	Shri Kuldeep Vats, M.L.A. nominated as special invitee of the Committee dated 30.06.2021, vide Notification No. HVS-SLC-1/2021-22/56, dated 30.06.2021.	
(iii)	**Shri Sombir Sangwan, M.L.A. discharged from the membership of the Committee w.e.f. 8.09.2021 and notified vide Notification No. HVS-SLC-1/2021-22/78, dated 9.09.2021.	
(iv)	Shri Indu Raj, M.L.A. nominated as special invitee of the Committee dated 10.09.2021, vide Notification No. HVS-SLC-1/2021-22/79, dated 10.09.2021.	

**Meetings held and Business transacted**

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:-

<b>Sr. No.</b>	<b>Date of Meeting</b>	<b>Number of Members/ Special Invitees Present</b>	<b>Business Transacted</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	07.04.2021	6	Welcome Address.
2.	15.04.2021	5	Selection of Rules for Scrutiny.
3.	22.04.2021	4	Selection of Rules for Scrutiny.
4.	09.06.2021	6	Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 Framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 as contained in its 41 <sup>st</sup> to 48 <sup>th</sup> Reports.
5.	16.06.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Food Civil Supplies and Consumer Affairs Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Public Distribution System (Licensing and Control) Order, 2009 framed under the Essential Commodities Act, 1955 as contained in its 40 <sup>th</sup> to 48 <sup>th</sup> Reports.
6.	23.06.2021	7	Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 Framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 as contained in its 41 <sup>st</sup> to 48 <sup>th</sup> Reports.



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|-----|------------|---|--|
| 7.  | 30.06.2021 | 6 | Oral examination of the Principal Secretary to Government, Haryana, Town and Country Planning Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 Framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 as contained in its 41 <sup>st</sup> to 48 <sup>th</sup> Reports.   |
| 8.  | 08.07.2021 | 6 | Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994 as contained in its 42 <sup>nd</sup> to 48 <sup>th</sup> Reports.  |
| 9.  | 14.07.2021 | 8 | Discussion with Legal Remembrancer & Administrative Secretary to Government Haryana, Law and Legislative Department regarding the Acts/Rules which have become obsolete, irrelevant and redundant with passage of time.<br><br>Oral examination of the Additional Chief Secretary to Government, Haryana, Revenue & Disaster Management Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Kisan Pass Book Rules, 1996 Framed under the the Haryana Kisan Pass Book Act, 1994 as contained in its 42 <sup>nd</sup> to 48 <sup>th</sup> Reports. The Committee has taken a serious view for non-implementation of the observations/recommendations of the Committee even after giving many reminders time to time. |
| 10. | 20.07.2021 | 8 | Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 framed under the Mines and  |

- Minerals (Development and Regulation) Act, 1957 as contained in its 43<sup>rd</sup> to 48<sup>th</sup> Reports.
11. 28.07.2021 9 Oral examination of the Additional Chief Secretary to Government, Haryana, Mines and Geology Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 framed under the Mines and Minerals (Development and Regulation) Act, 1957 as contained in its 43<sup>rd</sup> to 48<sup>th</sup> Reports. The Committee has taken a serious view for non-implementation of the observations/recommendations of the Committee even after giving many reminders time to time.
12. 31.07.2021 6  
(Amritsar) Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1992 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953 as contained in its 44<sup>th</sup> to 48<sup>th</sup> Reports
13. 04.08.2021 8 Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department, Chandigarh regarding non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1992 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953 as contained in its 44<sup>th</sup> to 48<sup>th</sup> Reports.
14. 07.08.2021 3  
(Gurugram) No Business was transacted for want of quorum.
15. 11.08.2021 9 Oral examination of the Principal Secretary to Government, Haryana, Town and Country Planning Department regarding non-

			implementation of the observations/recommendations of the Committee made in respect of the Haryana Apartment Ownership Rules, 1987 framed under Haryana Apartment Ownership Act, 1983 as contained in its 45 <sup>th</sup> to 48 <sup>th</sup> Reports.
16.	28.08.2021 (New Delhi)	8	The Committee watched the non implementation of the observations/recommendations of the Committee made in respect of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-Operative Societies Act, 1984 as contained in its 46 <sup>th</sup> to 48 <sup>th</sup> Reports.
17.	01.09.2021	7	Informal discussion regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Co-Operative Societies Rules, 1989 framed under the Haryana Co-Operative Societies Act, 1984 as contained in its 46 <sup>th</sup> to 48 <sup>th</sup> Reports.
18.	08.09.2021	8	Scrutiny of the Haryana Aided Schools (Security of Service) Rules, 1974 framed under the Haryana Aided Schools (Security of Service) Act, 1971.
19.	11.09.2021 (Mussorie)	5	Scrutiny of the Haryana Aided Schools (Security of Service) Rules, 1974 framed under the Haryana Aided Schools (Security of Service) Act, 1971.
20.	15.09.2021	8	Scrutiny of the Haryana Rural Development Rules, 1987 framed under the Haryana Rural Development Act, 1986
21.	22.09.2021	9	Scrutiny of the Haryana Rural Development Rules, 1987 framed under the Haryana Rural Development Act, 1986
22.	25.09.2021 (Gurugram)	6	Scrutiny of the Haryana Rural Development Rules, 1987 framed under the Haryana Rural Development Act, 1986
23.	29.09.2021	9	Partly Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955

24.	06.10.2021	8	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
25.	09.10.2021 (Gurugram)	8	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
26.	13.10.2021	8	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
27.	21.10.2021	6	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
28.	27.10.2021	9	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
29.	30.10.2021 (Gurugram)	8	Scrutiny of the Punjab Khadi and Village Industries Board Rules, 1957 framed under the Punjab Khadi and Village Industries Board Act, 1955
30.	06.11.2021 (Gurugram)	4	The Committee framed the questionnaire to be discussed during the meetings with the Sister Committees of the Maharashtra Legislative Assembly, Mumbai and Goa Legislative Assembly, Panaji (Panjim).
31.	08.11.2021 (Mumbai)	6	Discussion with the Principal Secretary, Maharashtra Legislative Assembly, Mumbai.
32.	11.11.2021 (Panajim)	6	Discussion with the Hon'ble Speaker, Goa Legislative Assembly, Panaji
33.	12.11.2021 (Panajim)	6	Review the Proceedings of the meetings held with the Sister Committee of Maharashtra Legislative Assembly and Hon'ble Speaker, Goa Legislative Assembly.
34.	14.11.2021 (Gurugram)	1	No Business was transacted for want of quorum.

35.	17.11.2021	8	Paper placed before the Committee.
36.	24.11.2021	8	Paper placed before the Committee/ postponement of Oral Examination.
37.	28.11.2021 (Gurugram)	5	Scrutiny of the Haryana State Seed Certification Agency Rules, 1976.
38.	01.12.2021	9	Scrutiny of the Haryana State Seed Certification Agency Rules, 1976.
39.	08.12.2021	9	Scrutiny of the Haryana State Seed Certification Agency Rules, 1976.
40.	29.12.2021	1	No Business was transacted for want of quorum.
41.	04.01.2022 (Gurugram)	4	Paper placed before the Committee.
42.	06.01.2022 (Port Blair)	4	The Committee watched the implementation of observations/ recommendations made by the Committee in respect of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1992 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953 as contained in its 44 <sup>th</sup> to 48 <sup>th</sup> Report.
43.	08.01.2022 (Swarajdeep) Havelock	4	The Committee watched the implementation of observations/ recommendations made by the Committee in respect of the Haryana Apartment Ownership Rules, 1987 framed under the Haryana Apartment Ownership Rules, 1983 as contained in its 45 <sup>th</sup> to 48 <sup>th</sup> Report.
44.	09.01.2022 (Port Blair)	4	Postponement of Meeting with the L.G. of U.T of Andaman & Nicobar Islands.
45.	10.01.2022 (Tirumala)	3	The Committee watched the implementation of observations/ recommendations made by the Committee in respect of the Punjab Village Common Lands (Regulations) Act, 1961 as contained in its 44 <sup>th</sup> to 48 <sup>th</sup> Report.
46.	11.01.2022 (Gurugram)	6	Review the Proceedings of the meetings of the meeting of the Committee held during its Study Tour.
47.	19.01.2022	6	Scrutiny of the Haryana State Seed Certification Agency Rules, 1976.

48.	24.01.2022	6	Scrutiny of the Haryana State Seed Certification Agency Rules, 1976.
49.	02.02.2022	8	Paper placed before the Committee.
50.	09.02.2022	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Development & Panchayats Department, Chandigarh regarding replies on the observations/recommendations of the Committee made in respect of the Haryana Rural Development Fund Rules, 1987 framed under the Haryana Rural Development Fund Act, 1986.
51.	15.02.2022	7	Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture & Farmer's Welfare Department, Chandigarh regarding replies on the observations/recommendations of the Committee made in respect of the Haryana State Seed Certification Agency Rules, 1976.
52.	23.02.2022	10	Drafting and Finalization of 49 <sup>th</sup> report.

**Meetings at Places other than Chandigarh.**

The Committee held its meetings at place outside Chandigarh as detailed below:-

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	Amritsar	31.07.21	2.	Gurugram	07.08.21
3.	New Delhi	28.08.21	4.	Mussorie	11.09.21
5.	Gurugram	25.09.21	6.	Gurugram	09.10.21
7.	Gurugram	30.10.21	8.	Gurugram	06.11.21
9.	Mumbai	08.11.21	10.	Panajim (Goa)	11.11.21
11.	Panajim (Goa)	12.11.21	12.	Gurugram	14.11.21
13.	Gurugram	28.11.21	14.	Gurugram	04.01.22
15.	Port-Blair	06.01.22	16.	Swarajdeep	08.01.22
17.	Port-Blair	09.01.22	18.	Tirumala	10.01.22
19.	Gurugram	11.01.22			

**Report Presented**

The Committee presented the Report of the Committee for the year 2021-22 to the House on 14<sup>th</sup> March, 2022.

**Proceedings**

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Review 2021-22**  
**BUSINESS ADVISORY COMMITTEE**

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No.HVS/LA/39/2020/8, dated 13.01.2020.

The Committee hold its meeting on 20.08.2021. The name of the Members of the Committee and the meeting attend by each Member are given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
5.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
6.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

**REPORT PRESENTED**

The following report was presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha hold on 20.08.2021, 23.08.2021 and 24.08.2021. Obituary References; Question Hour; Zero Hour; Presentation and adoption of First Report of the Business Advisory Committee; Presentation, Discussion and voting on Supplementary Estimates (First Installment) for the year 2021-22 and the Report of the Estimates Committee thereon; Legislative Business; Motion under Rule-15 regarding Non-stop sitting and Motion under Rule-16 regarding adjournment of the Sabha sine-die; Paper to be laid/re-laid on the Table of the House; and The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2021-2022. Any other Business.	20.08.2021



## Review 2021-22

**BUSINESS ADVISORY COMMITTEE**

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No.HVS/LA/39/2020/8, dated 13.01.2020.

The Committee hold its meeting on 16.12.2021. The name of the Members of the Committee and the meeting attend by each Member is given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	1
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

**REPORT PRESENTED**

The following report was presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held on 17.12.2021 and 20.12.2021, 21.12.2021, 22.12.2021, i.e.</p> <p>Obituary References;</p> <p>Questions Hours;</p> <p>Zero Hour;</p> <p>Presentation and adoption of first Report of the Business Advisory Committee;</p> <p>Presentation, Discussion and voting on Supplementary Estimates (Second Installment) for the year 2021-22 and the Report of the Estimates Committee thereon;</p> <p>Paper to be laid/re-laid on the Table of the House;</p> <p>Legislative Business;</p>	17.12.2021

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Any other Business; and

Motion under Rule-15 regarding Non-stop sitting and  
Motion under Rule-16 regarding adjournment of the  
Sabha sine-die;

The Haryana Appropriation Bill in respect of  
Supplementary Estimates (Second Installment) for the  
year 2021-2022.

**Review 2021-22**  
**BUSINESS ADVISORY COMMITTEE**

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No.HVS/LA/39/2020/8, dated 13.01.2020.

The Committee hold its meeting on 28.02.2022. The name of the Members of the Committee and the meeting attend by each Member are given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	1
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, MLA, Hon'ble Leader of opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

**REPORT PRESENTED**

The following reports were presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held from 2.03.2022, 3.03.2022, 4.03.2022, 7.03.2022, 8.03.2022, 14.03.2022, 15.03.2022, 16.03.2022, 21.03.2022 and 22.03.2022 i.e.</p> <p>Governor's Address; Obituary References; Presentation and adoption of First Report of the Business Advisory Committee; Presentation of Reports of the Assembly Committee; Presentation of Report of the Select Committee on the Sports University of Haryana Bill, 2021; Paper to be laid/re-laid on the Table of the House; Question Hour; General Discussion on Governor's Address;</p>	02.03.2022

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Non-Official Business under Rules-30;

Resumption of General Discussion on Governor's Address and voting on Motion of Thanks;

Presentation, Discussion and voting on Supplementary Estimates (3<sup>rd</sup> Instalment) for the year 2021-22 and the Report of the Estimates Committee thereon;

Legislative Business;

Presentation of Budget Estimates for the year 2022-23.

General Discussion on Budget Estimates for the year 2022-23;

Resumption of General Discussion on Budget Estimates for the year 2022-23 and reply by the Finance Minister on Budget Estimates for the year 2022-23 and voting on Demands for Grants for the year 2022-23;

The Haryana Appropriation Bill in respect of Supplementary Estimates (3<sup>rd</sup> Instalment) for the year 2021-22

The Haryana Appropriation Bill in respect of Budget Estimates for the year 2022-2023.

Motion under Rule-121;

Any other Business; and

Motion under Rule-15 regarding Non-stop sitting and Motion under Rule-16 regarding adjournment of the Sabha sine-die.

**Review 2021-22**  
**RULES COMMITTEE**

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 3<sup>rd</sup> June, 2020 and notified in the official Gazette vide Notification No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

The Committee held 2 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of the Members		Number of Meetings attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex- Officio Chairperson	2
2.	Shri Bhupinder Singh Hooda, MLA Leader of Opposition	Member	2
*3.	Shri Abhay Singh Chautala, MLA	Member	---
**4	Dr. Raghuvir Singh Kadian, MLA	Member	2
5.	Shri Ghanshyam Dass Arora, MLA	Member	2
6.	Dr. Abhe Sigh Yadav, MLA	Member	--
7.	Shri Bharat Bhushan Batra, MLA	Member	1
8.	Smt. Naina Singh Chautala, MLA	Member	---
9.	Shri Sudhir Kumar Singla, MLA	Member	--

\* Shri Abhay Singh Chautala has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27<sup>th</sup> January, 2021.

\*\* Dr. Raghuvir Singh Kadian, MLA has been nominated as Member to serve on the Rules Committee of the Haryana Legislative Assembly on the 26<sup>th</sup> March, 2021.

### Meetings held and Business transacted

The date of the meeting, number of Members present and Business transacted in each meeting is as under:-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1.	8.12.2021	4	The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a good deal of discussion, the Committee approved amendments in Rules 45(2), 207, 214, 276(1), 277(1)(v)(a), 279(1)(v)(a), 279B(1)(v)(a), Proviso of 291(1) and Chapter XXI to make the Rules more relevant and appropriate for the smooth functioning of the House as well as various Committees constituted by the august House.
2.	9.02.2022	5	<ol style="list-style-type: none"> <li>1. The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a good deal of discussion, the Committee approved amendments in Rules 46, 46A, 47, Proviso of 146, 233(7), 244(3), 249(3), 286 and;</li> <li>2. Rules 45(A) and sub-Rule (4) in Rule 204 were added in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.</li> <li>3. The Committee authorized the Chairperson to draft, sign and present to the House on its behalf.</li> </ol>

### Presentation of Report

The Report of the Rules Committee regarding the recommendations/ observations for amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, finalized in its meeting held on 9<sup>th</sup> February, 2022, as required under Rule 242 *ibid*, was laid on the Table of the House on 2<sup>nd</sup> March, 2022 and the recommendations were deemed approved to have been approved by the House *vide* Rule 243 (3) *ibid*.

### Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Review 2021-22**  
**COMMITTEE OF PRIVILEGES**

The Committee of Privileges consisting of ten Members was nominated by the Hon'ble Speaker on 19-06-2020 under Rule 286(1) of the Rules of the procedure and Conduct of Business in the Haryana Legislative Assembly continued to function during the period under review. Dr Kamal Gupta, MLA was nominated as Chairperson of the Committee by the Hon'ble Speaker. Being appointed as a Minister on dated 28.12.2021 (AN) and in terms of the proviso to Rule 204(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, Dr. Kamal Gupta, MLA has ceased to be a Member and/or Chairperson of the committee. Shri Sudhir Singla, MLA has been nominated as Chairperson of the Committee w.e.f. 04<sup>th</sup> January, 2022.

The Committee of Privileges held a total number of 05 meetings during the period under review. During this period no report was presented by the Committee.

Names of the Members and number of Meetings attended by each of them are as follows:-

Sr. No.	Name of Member	Designation	Number of Meeting Attended
1.	****Shri Sudhir Singla, MLA	Chairperson	Nil
2.	***Dr. Kamal Gupta, MLA	Chairperson	04
3.	*Shri Kuldeep Bishnoi, MLA	Member	Nil
4.	*Smt. Kiran Chaudhary, MLA	Member	Nil
5.	*Shri. Sombir sangwan, MLA	Member	Nil
6.	Shri Harvinder Kalyan, MLA	Member	01
7.	Smt. Seema Trikha, MLA	Member	02
8.	Shri. Aseem Goel, MLA	Member	03
9.	Shri. Satya Parkash, MLA	Member	02
10.	Shri. Varun Chaudhry, MLA	Member	05
11.	Shri. Amarjeet Dhanda, MLA	Member	01
12.	**Shri. Shamsher Singh Gogi, MLA	Member	03

\* Shri Kuldeep Bishnoi, MLA, Smt. Kiran Choudhary, MLA, Shri Sombir Sangwan, MLA resigned from the membership of the Committee of Privileges with effect from 16<sup>th</sup> August, 2021.

\*\* Shri Shamsher Singh Gogi, MLA was nominated by the then Hon'ble Speaker as Member of the Committee w.e.f. 16<sup>th</sup> August, 2021

\*\*\* Being appointed as a Minister on dated 28.12.2021 (AN) and in terms of the proviso to Rule 204(1) of the Rule of Procedure and Conduct of Business in the Haryana Legislative Assembly, Dr. Kamal Gupta, MLA has ceased to be a Member and / or Chairperson of the committee.

\*\*\*\* Shri Sudhir Singla, MLA was nominated by the Hon'ble Speaker as Member of the Committee w.e.f. 04 January, 2022.

**MEETING HELD AND BUSINESS TRANSACTED**

<b>Sr. No.</b>	<b>Date of Meeting</b>	<b>Members Present</b>	<b>Business Transacted</b>
1.	23.04.2021	3	Quorum was not constituted.
2.	30.07.2021	4	Quorum was not constituted.
3.	10.09.2021	7	The Committee considered the representation dated 07.04.2021 of Shri Jagbir Singh Malik, MLA and discussed the matter/incident occurred on 10.03.2021 with regard to the alleged breach of privilege of Hon'ble Chief Minister, Haryana in the Punjab and Haryana Vidhan Sabha premises.
4.	03.12.2021	4	<ul style="list-style-type: none"> <li>* The Committee examined/considered comments received from Incharge, Security Branch, Haryana Vidhan Sabha, DGP, Haryana and DGP, Chandigarh with regard to the notice dated 20.08.2021 given by Dr. R.S. Kadyan, MLA.</li> <li>* The Committee also considered the comments received from DGP, Haryana in the matter/incident occurred on 10.03.2021 with regard to the alleged breach of privilege of Hon'ble Chief Minister, Haryana in the Punjab and Haryana Vidhan Sabha premises.</li> </ul>
5.	02.02.2022	3	Quorum was not constituted.



**Review 2021-22**  
**HOUSE COMMITTEE**

The House Committee of Haryana Vidhan Sabha consisting of Five Members were nominated by the Hon'ble Speaker on dated 26<sup>th</sup> March, 2021 for the year 2021-2022 vide notification No. Hostel/HC/1/2021-22/31 dated 30<sup>th</sup> March, 2021.

Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.

Detail of the Members and number of Meetings attended by them is as under:-

(From 01.04.2021 to 31.03.2022)

Sr. No.	Name of Member	Meeting Attended
1.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker Ex-Officio Chairperson	1
2.	Mohd. Ilyas, MLA	Nil
3.	Shri Aseem Goel, MLA	1
4.	Shri Ram Karan, MLA	Nil
5.	Shri Randhir Singh Gollen, MLA	Nil

**MEETING HELD AND BUSINESS TRANSACTED**

Details showing the dates of Meeting held, No. of Members present and business transacted in each meeting are as given below:-

Sr. No.	Date of Meeting	Number of Member Present	Business Transacted
1.	23.11.2021	02	i) Consideration of request received from various Members regarding allotment of MLAs' Flats and Rooms.  ii) Discussion on various development works in MLAs' Flats and MLAs' Hostel.

**Review 2021-22**  
**COMMITTEE ON PETITIONS**

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker vide notification No. HVS/Petitions/1/2021-22/32 dated 30<sup>th</sup> March, 2021 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the year 2021-22, under Rule 268 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Ghanshyam Dass, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 41 meetings during the period for the year 2021-22.

The names of the members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Ghanshyam Dass, MLA	38
2.	Shri Jagbir Singh Malik, MLA	37
3.	Smt. Geeta Bhukkal, MLA	34
4.	Smt. Shakuntla Khatak, MLA	34
5.	Shri Leela Ram, MLA	38
6.	Shri Laxman Singh Yadav, MLA	27
7.	Shri Sanjay Singh, MLA	34
8.	Shri Ram Niwas, MLA	12
9.	Shri Balraj Kundu, MLA	15
<b>Special Invitees</b>		
*1.	Shri Bishan Lal Saini, MLA	33
**2.	Shri Ram Kumar Kashyap, MLA	25

\*Vide notification No. HVS/Petition/1/2021-22/50 dated 30<sup>th</sup> June, 2021. The Hon'ble Speaker has been pleased to nominate Shri Bishan Lal Saini, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2021-22.

\*\*Vide Notification No. HVS/Petition/1/2021-22/60 dated 11<sup>th</sup> August, 2021. The Hon'ble Speaker has been pleased to nominate Shri Ram Kumar Kashyap, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2021-22.

**Meetings held & business transacted.**

The details showing the dates of meeting held, the number of the Members Present and business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	No of Member Present	Business Transacted
1.	06.04.2021	6	Welcome address/Scope and functions of the Committee.
2.	13.04.2021	6	Consideration of Petitions/Representations received by the Committee.
3.	20.04.2021	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
4.	08.06.2021	8	Consideration of Petitions/Representations received by the Committee.
5.	15.06.2021	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
6.	22.06.2021	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
7.	29.06.2021	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
8.	09.07.2021	9	Consideration of Petitions/Representation received by the Committee.
9.	13.07.2021 (Hathni Kund)	8	Consideration of Petitions/Representation received by the Committee.
10.	20.07.2021	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
11.	27.07.2021	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

12.	30.07.2021 (Hisar)	8	Consideration of Petitions/Representation received by the Committee.
13.	03.08.2021	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
14.	10.08.2021	8	Consideration of Petitions/Representation received by the Committee.
15.	31.08.2021	9	Consideration of various Petition/Representation received by the Committee.
16.	04.09.2021 (Shimla)	7	Consideration of various Petition/Representation received by the Committee.
17.	07.09.2021	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
18.	14.09.2021	8	Consideration of various Petition/Representation received by the Committee.
19.	21.09.2021	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
20.	25.09.2021 (Amritsar)	6	Consideration of various Petition/Representation received by the Committee.
21.	28.09.2021	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
22.	05.10.2021	10	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
23.	12.10.2021	11	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
24.	16.10.2021 (Hodal)	8	Consideration of Petitions/Representation received by the Committee.
25.	19.10.2021	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
26.	26.10.2021	9	Consideration of Petitions/Representation received by the Committee.

27.	09.11.2021	9	Consideration of Petitions/Representation received by the Committee.
28.	16.11.2021	9	Consideration of Petitions/Representation received by the Committee.
29.	18.11.2021 (Gurugram)	6	Consideration of Petitions/Representation received by the Committee.
30.	23.11.2021	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
31.	30.11.2021	10	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
32.	07.12.2021	9	Consideration of Petitions/Representation received by the Committee.
33.	14.12.2021	7	Consideration of Petitions/Representation received by the Committee.
34.	28.12.2021 (Amritsar)	7	Consideration of Petitions/Representation received by the Committee.
35.	04.01.2022	5	Condolence Resolution
36.	18.01.2022	9	Consideration of Petitions/Representation received by the Committee.
37.	25.01.2022	8	Consideration of Petitions/Representation received by the Committee.
38.	01.02.2022	5	Consideration of Petitions/Representation received by the Committee.
39.	08.02.2022	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
40.	15.02.2022	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
41.	22.02.2022	11	Finalization of the 11 <sup>th</sup> Report.

**Review 2021-22**  
**COMMITTEE ON LOCAL BODIES AND PANCHAYATI**  
**RAJ INSTITUTIONS**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2021-22 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 26<sup>th</sup> March, 2021 vide Notification No. LB/PRIC-1/2021-2022/28, dated 30<sup>th</sup> March, 2021.

Dr. Kamal Gupta, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

The name of Members of the Committee and number of meeting attended by each of them out of the total number of 32 meetings held during the period under review i.e. for the year 2021-22 are given below:-

Sr. No.	Name of the Member		Number of Meetings Attended
1.	Dr. Kamal Gupta, M.L.A.	Chairperson	26
2. * **	Shri Kuldeep Bishnoi, M.L.A.	Member	00
3.	Shri Ghanshyam Saraf, M.L.A.	Member	29
4.	Smt. Seema Trikha, M.L.A.	Member	21
5.	Shri Bishamber Singh, M.L.A.	Member	24
6.	Shri Dharam Singh Chhoker, M.L.A.	Member	20
7.	Shri Surender Panwar M.L.A.	Member	23
8.	Shri Amarjeet Dhanda, M.L.A.	Member	12
9.	Shri Rakesh Daultabad, M.L.A.	Member	02
10.	*Shri. Neeraj Sharma, M.L.A.,	Spl.Invitee	24
11.	**Shri Narender Gupta, M.L.A	Spl.Invitee	16

\*Shri. Neeraj Sharma, M.L.A., was nominated as special invitee of the Committee w.e.f. 07<sup>th</sup> June, 2021 for the remaining period for the year 2021-22.

\*\*Shri Narender Gupta, M.L.A., was nominated as Special Invitee of the Committee w.e.f. 29<sup>th</sup> June, 2021 for the remaining period for the year 2021-22.

\*\*\*Shri Kuldeep Bishnoi, M.L.A., discharged from the membership of the Committee on his request and Shri Narender Gupta, M.L.A., was nominated as Member of the Committee w.e.f. 16<sup>th</sup> August, 2021 for the remaining period for the year 2021-22.

**Note:-Shri Narender Gupta, M.L.A. was nominated as Chairperson of the Committee.**

Dr. Kamal Gupta ceased to be a Member/Chairperson of the Committee under rule 204 (1) of Rules of procedure & conduct of Business in Haryana Legislative Assembly due to his appointment as Minister on dated 28.12.2021 (AN) and Shri Neeraj Sharma, M.L.A., was nominated as Member of the Committee w.e.f. 04<sup>th</sup> January, 2022 for the remaining period for the year 2021-22.

### Reports Examined

The Committee examined/ scrutinized the Annual Technical Inspection Report audited by Principal Accountant General (Audit), Haryana, for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17. Annual Audit Report on the Accounts of Municipal Corporations Gurugram & Faridabad for the year 2018-19 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, audited by the Director, Local Audit Department, Haryana as per details given in the Report and its annotated reply submitted by the concerned department.

### Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

Sr. No.	Date of Meetings	Number of Members/ Special Invitee Present	Business Transacted
1.	07.04.2021	8	Welcome Address and to discuss the scope and functions of the Committee.
2.	13.04.2021	4	Discussion with the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department regarding general functioning of the Municipal Bodies and pending paras of Annual Technical Inspection Report for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 and 2016-17. Discussion with the Additional Chief Secretary to Government, Haryana, Development and Panchayats Department regarding general functioning of the Panchayati Raj Institutions and non-supply of replies of Annual Technical Inspection Report for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 and 2016-17.
3.	20.04.2021	3	Oral examination of the Additional Chief Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies to the annotated paras of Annual Technical Inspection Reports with regard to Para Nos. 4.1.1, 4.2.1, 4.3, 4.9, 4.10 (Yamunanagar-Jagadhri and Karnal) for the year 2011-12 & 2012-13; Para Nos. 4.1 (iv) (M.C. Karnal & Cheeka), 4.1 (v) (Faridabad),

			4.1 (vi) (Ambala), 4.3 (M.C. Farukhnagar and Pataudi); 4.4 (M.C. Faridabad ), 4.5 (M.C. Cheeka), 4.6, & 4.9 for the year 2013-14; Para Nos. 4.2, 4.4, 4.6, & 4.7 (M.C. Rewari), for the year 2014-15; Para Nos. 4.1.4, 4.2.2.4, 4.2.2.6, 4.3, 4.4, 4.5, 4.6, 4.7, 4.8 for the year 2015-16 and Para Nos 4.1, 4.3, 4.4, 4.5, 4.8, 4.9, 4.10 & 4.12 for the year 2016-17 audited by the Principal Accountant General (Audit), Haryana.												
4.	08.06.2021	5	Postponed the oral examination on request of the departmental representatives of Development and Panchayats Department.												
5.	15.06.2021	6	<p>Oral examination of the Additional Chief Secretary to Government Haryana, Development &amp; Panchayats Department in respect of the replies to the following paras of the Annual Technical Inspection Reports of the Principal Accountant General (Audit), Haryana:-</p> <table border="0"> <thead> <tr> <th style="text-align: left;">Sr. Para No.</th> <th style="text-align: left;">Report for the Year</th> </tr> </thead> <tbody> <tr> <td>1. 2.7 &amp; 2.16 (Part 2 &amp; 4)</td> <td>2011-12 &amp; 2012-13</td> </tr> <tr> <td>2. 2.4</td> <td>2014-15</td> </tr> <tr> <td>3. 2.5</td> <td>2015-16</td> </tr> <tr> <td>4. 2.2 (i) &amp; (ii), 2.4, 2.8 to 2.10</td> <td>2016-17</td> </tr> </tbody> </table>	Sr. Para No.	Report for the Year	1. 2.7 & 2.16 (Part 2 & 4)	2011-12 & 2012-13	2. 2.4	2014-15	3. 2.5	2015-16	4. 2.2 (i) & (ii), 2.4, 2.8 to 2.10	2016-17		
Sr. Para No.	Report for the Year														
1. 2.7 & 2.16 (Part 2 & 4)	2011-12 & 2012-13														
2. 2.4	2014-15														
3. 2.5	2015-16														
4. 2.2 (i) & (ii), 2.4, 2.8 to 2.10	2016-17														
6.	22.06.2021	7	<p>Oral examination of the Additional Chief Secretary to Government Haryana, Urban Local Bodies Department in respect of the replies to the following paras of the Annual Technical Inspection Reports of the Principal Accountant General (Audit), Haryana:-</p> <table border="0"> <thead> <tr> <th style="text-align: left;">Sr. Para No.</th> <th style="text-align: left;">Report for the Year</th> </tr> </thead> <tbody> <tr> <td>1. 4.1.1 &amp; 4.9</td> <td>2011-12 &amp; 2012-13</td> </tr> <tr> <td>2. 4.1 (iv) (M.C. Karnal &amp; Cheeka), 4.1 (vi) (Ambala), &amp; 4.9</td> <td>2013-14</td> </tr> <tr> <td>3. 4.6 (Gurugram part)</td> <td>2014-15</td> </tr> <tr> <td>4. 4.1.4 (Hansi part), 4.2.2.4, 4.2.2.6, 4.6 &amp; 4.7</td> <td>2015-16</td> </tr> <tr> <td>5. 4.1</td> <td>2016-17</td> </tr> </tbody> </table>	Sr. Para No.	Report for the Year	1. 4.1.1 & 4.9	2011-12 & 2012-13	2. 4.1 (iv) (M.C. Karnal & Cheeka), 4.1 (vi) (Ambala), & 4.9	2013-14	3. 4.6 (Gurugram part)	2014-15	4. 4.1.4 (Hansi part), 4.2.2.4, 4.2.2.6, 4.6 & 4.7	2015-16	5. 4.1	2016-17
Sr. Para No.	Report for the Year														
1. 4.1.1 & 4.9	2011-12 & 2012-13														
2. 4.1 (iv) (M.C. Karnal & Cheeka), 4.1 (vi) (Ambala), & 4.9	2013-14														
3. 4.6 (Gurugram part)	2014-15														
4. 4.1.4 (Hansi part), 4.2.2.4, 4.2.2.6, 4.6 & 4.7	2015-16														
5. 4.1	2016-17														



7.	29.06.2021	8	Scrutiny of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
8.	13.07.2021	9	Oral examination of the Additional Chief Secretary to Government Haryana, Urban Local Bodies Department in respect of replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
9.	20.07.2021	8	Scrutiny of the replies to the paras of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
10.	27.07.2021	7	Oral examination of the Additional Chief Secretary to Government Haryana, Urban Local Bodies Department in respect of replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19 audited by the Director, Local Audit Department; Haryana.
11.	03.08.2021	9	Scrutiny of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
12.	10.08.2021	6	(i) Oral examination of the Additional Chief Secretary to Government Haryana, Urban Local Bodies Department, non-supply of replies to the paras of Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16 & paras of Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2018-19, audited by the Director, Local Audit Department, Haryana.

			(ii) Oral examination of the Additional Chief Secretary to Government Haryana, Development & Panchayats Department for of non-supply of replies to the paras of Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.
13.	31.08.2021	5	Scrutiny of the replies to the paras of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
14.	07.09.2021	6	Scrutiny of the replies to the paras of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.
15.	14.09.2021	8	Postponed the oral examination on request of the departmental representatives of Urban Local Bodies Department.
16.	21.09.2021	8	Oral examination of the Principal Secretary to Government Haryana, Urban Local Bodies Department in respect of replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2018-19 audited by the Director, Local Audit Department, Haryana.
17.	28.09.2021	6	The Committee resumed the scrutiny of the replies to the paras of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16 agenda left over from the meeting held on 07.09.2021.
18.	05.10.2021	5	Resumption of scrutiny of the replies to the paras of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16 agenda left over from the meeting held on 28.09.2021.

19.	19.10.2021	7	Scrutiny of the replies to the paras related to the Development & Panchayats Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.
20.	26.10.2021	2	For want of quorum, no business could be transacted.
21	02.11.2021	4	The Committee resumed the scrutiny of the replies to the paras relating to the Urban Local Bodies Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16 agenda left over from the meeting held on 05.10.2021.
22.	10.11.2021	7	The Committee resumed the scrutiny of the replies to the paras relating to the Urban Local Bodies Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16 agenda left over from the meeting held on 02.11.2021.
23.	16.11.2021	8	Oral examination of the Principal Secretary to Government Haryana, Urban Local Bodies Department in respect of replies to the pending paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19, audited by the Director, Local Audit Department, Haryana.
24.	23.11.2021	7	Oral examination of the Additional Chief Secretary to Government Haryana, Development & Panchayats Department in respect of replies to the paras of Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16.

25.	30.11.2021	8	Oral examination of the Principal Secretary to Government Haryana, Urban Local Bodies Department in respect of replies to the pending paras of Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2018-19, audited by the Director, Local Audit Department, Haryana.
26.	07.12.2021	8	The Committee scrutinized the replies to the paras related to the Development & Panchayats Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.
27.	28.12.2021	9	The Committee scrutinized the replies to the paras related to the Development & Panchayats Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana. .
28.	09.01.2022	3	The Committee discussed the matter on common interest with the Officers of Development and Panchayats Department, Lakshadweep, Kavarati, Islands.
29.	10.01.2022	2	For want of quorum, no business could be transacted.
30.	01.02.2022	4	(i) Postponement of the oral examination of the Additional Chief Secretary to Government, Haryana Development & Panchayats Department.  (ii) The Committee scrutinized the replies received from the Development & Panchayats Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.

31.	15.02.2022	2	For want of quorum, no business could be transacted.
32.	22.02.2022	8	Drafting and Finalization of the 17 <sup>th</sup> report of the Committee for the year 2021-22 on Annual Technical Inspection Report, on Local Bodies & Panchayati Raj Institutions for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 and 2016-17, audited by the Principal Accountant General (Audit), Haryana, Annual Audit Reports of Municipal Corporation, Gurugram and Faridabad for the year 2018-19 and Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Panchayati Raj Institutions for the year 2015-16, audited by the Director, Local Audit Department, Haryana.

The Committee held its own meetings at places of outside Chandigarh as details given below: -

Sr. No.	Dates of meeting	Places of meeting
1	10.11.2021	Gurugram
2	09.01.2022	Kavaratti Island -Lakshadweep
3	10.01.2022	Bangaram Island- Lakshadweep

### REPORTS PRESENTED

The Committee presented its 17<sup>th</sup> Report on the Annual Technical Inspection Report on Local Bodies and Panchayati Raj Institutions for the Year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17, audited by the Principal Accountant General (Audit), Haryana., Annual Audit Reports of Municipal Corporations Gurugram & Faridabad for the year 2018-19 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Panchayati Raj Institutions (PRIs) for the year 2015-16, audited by the Director, Local Audit Department, Haryana.

### PROCEEDINGS

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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## Review 2021-22

**SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (BUILDINGS & ROADS)**

The Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022 consisting of Chairperson/Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly on 26<sup>th</sup> March, 2021 which was notified vide Haryana Vidhan Sabha Notification No.PHIP&PW(B&R)C-1/2021-22/6359, dated 30<sup>th</sup> March, 2021. Shri Deepak Mangla, MLA was appointed as the Chairperson of the Subject Committee by the Speaker.

The Committee held 43 meetings (at Chandigarh and outside Chandigarh).

The name of Members and number of meetings attended by each of them are shown in the following table:-

(Period from 01.04.2021 to 31.03.2022)

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Deepak Mangla, M.L.A.	36
2.	Shri Vinod Bhyana, M.L.A.	42
3.	Shri Lila Ram, M.L.A.	40
4.	Ch. Aftab Ahmed, M.L.A.	23
5.	Dr. Krishan Lal Middha, M.L.A.	40
6.	Shri Praveen Dagar, M.L.A.	41
7.	Ch. Mamman Khan, M.L.A.	25
8.	Shri Shamsher Singh Gogi, M.L.A.	28
9.	#Shri Davender Singh Babli, M.L.A.	17
10.	*Mohd. Ilyas, M.L.A.	20
11.	**Smt. Shailly, M.L.A.	13

\*Mohd. Ilyas, M.L.A was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 29.06.2021 vide notification No. PHIP&PW (B&R) C-1/2021-2022/54, dated 30<sup>th</sup> June, 2021 for the remaining period of the year 2021-2022.

\*\*Smt. Shailly, M.L.A was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 11.08.2021 vide notification No. PHIP&PW (B&R) C-1/2021-2022/59, dated 11<sup>th</sup> August, 2021 for the remaining period of the year 2021-2022.

#Shri Davender Singh Babli, M.L.A. has resigned from the member of the Subject Committee w.e.f. 28.12.2021 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 31.12.2021.

**\*\*Smt. Shailly, M.L.A** was nominated as a member to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 04.01.2022 for the remaining period of the year 2021-2022.

#### Meetings held and Business transacted

The details showing dates of meetings held, the number of members present and the business transacted in each meeting are given in the following table:-

No.	Date of Meetings	Number of Members present Members	Business Transacted
1	2	3	4
1.	07.04.2021	07	The Deputy Secretary, Haryana Vidhan Sabha welcomed the Chairperson & Members of the Subject Committee and explained the scope and functions of the Committee.
2.	13.04.2021	08	The Committee framed the questionnaire for improvement in Public Health Engineering Department Q.No.1-5 & Irrigation & Water Resources Department Q.No.1-10.
3.	20.04.2021	06	The Committee framed the questionnaire for improvement in Power Department Q.No.1-6 & Public Works (B&R) Department Q.No.1-5.
4.	08.06.2021	09	The Committee framed the questionnaire for improvement in Public Health Engineering Q.No.6-28, Irrigation & Water Resources Q.No.11-25, Power Q.No.7-25 and Public Works (B & R) Departments Q.No.6-27.
5.	16.06.2021	09*	The Committee orally examined the Additional Chief Secretary's to Government, Haryana, Public Health Engineering, Irrigation & Water Resources, Power and Public Works (Buildings & Roads) Departments to constitute a joint Coordination Committee consisting the members of all these four Departments in pursuance of the recommendations/ observations of the Committee appeared in its 8 <sup>th</sup> Report.
6.	23.06.2021	09	Oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads) Department in respect of replies to the questionnaire framed

			by the Committee for the financial year 2020-2021 from Q. No. 01 to 27.
7.	30.06.2021	06	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2020-2021 for improvement in Public Health Engineering Department and the Committee framed the questionnaire for improvement in various Departments.
8.	08.07.2021	07	The Committee scrutinized the replies to the questionnaire framed by the Committee for the financial year 2020-2021 for improvement in Public Health Engineering Department.
9.	14.07.2021	08	The Committee postponed the oral examination of the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department. The Committee scrutinized the replies to the pending questionnaire made by the Committee and discussed in its meeting held on 01.07.2020 for the financial year 2019-20 from Q. No. 01 to 11/and pending questionnaire made by the Committee and discussed in its meetings held on 29.09.2020, 14.10.2020 and 18.11.2020 for the financial year 2020-21 from Q. No. 01 to 22 (for the improvement in Public Health Engineering Department).
10.	20.07.2021	06	The Committee scrutinized the replies to the pending questionnaire made by the Committee and discussed in its meeting held on 01.07.2020 for the financial year 2019-20 from Q. No. 01 to 11 and pending questionnaire made by the Committee and discussed in its meetings held on 29.09.2020, 14.10.2020 and 18.11.2020 for the financial year 2020-21 from Q. No. 01 to 22. The Committee also framed the questionnaire from Q. No. 1 to 19 for improvement in Power Department.
11.	28.07.2021	07	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department in respect of the replies to the pending questionnaire made by the Committee



			and discussed in its meeting held on 01.07.2020 for the financial year 2019-20 from Q. No. 01 to 11 and pending questionnaire made by the Committee and discussed in its meetings held on (29.09.2020, 14.10.2020 and 18.11.2020) for the financial year 2020-21 from Q. No. 01 to 22.
12.	04.08.2021 (Jind)	05	The Committee visited/inspected in respect of various works of Public Health Engineering and Public Works (Buildings & Roads) Departments. Special inspection of new Waterworks Barshola, Ahirka STP to Kalwa Kinana Drain new line and Sewerage line Bhatnagar Colony & Buda Baba Basti of Jind and New Bus Stand, Safidon road, Rohtak road, Bhiwani road, New Narwana road to Barwala road bypass in Jind.
13.	11.08.2021	09	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department in respect of the replies to the pending questionnaire made by the Committee and discussed in its meeting held on 15.07.2020 for the financial year 2019-20 from Q. No. 01 to 05 and pending questionnaire made by the Committee and discussed in its meeting held on 16.12.2020 for the financial year 2020-21 from Q. No. 01 to 18.
14.	31.08.2021	09	The Committee scrutinized the replies to the pending questionnaire made by the Committee and discussed in its meetings held on 27.01.2021 & 17.02.2021 for the financial year 2020-2021 from Q. No. 01 to 14 for improvement in Irrigation & Water Resources.
15.	07.09.2021	09	Oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department in respect of the replies to the pending questionnaire made by the Committee and discussed in its meetings held on 27.01.2021 & 17.02.2021 for the financial year 2020-21 from Q. No. 01 to 14.
16.	14.09.2021	10	The Committee scrutinized the replies to the pending questionnaire made by the Committee and discussed in its meeting held on

			11.08.2021 for the financial year 2020-21 for improvement in Power Department.
17.	22.09.2021	10	The Committee had discussion with the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads) and Additional Chief Secretary to Government, Haryana, Public Health Engineering Departments on the action taken regarding recommendations/observations made by the Committees meeting during the spot study tour held on 04.08.2021.
18.	24.09.2021 (Mussoorie) Uttarakhand	03	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Power Department.
19.	28.09.2021	06	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Power Department.
20.	06.10.2021	11	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department in respect of the replies to the pending questionnaire made by the Committee and discussed in its meetings held on 11.08.2021 for the financial year 2020-21.
21.	13.10.2021	11	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 8 framed by the Committee for the financial year 2020-2021 for improvement in Public Health Engineering Department.
22.	16.10.2021 (Palwal)	08	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Public Health Engineering Department.
23.	21.10.2021	08	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
24.	02.11.2021	08	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 7 framed by the Committee for the financial year 2020-2021 for improvement in Irrigation & Water Resources Department.

25.	10.11.2021	10	Oral examination with the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads), Additional Chief Secretary to Government, Haryana, Public Health Engineering and Principal Secretary to Government, Haryana, Urban Local Bodies Departments in respect of the action taken regarding Observations/recommendation given by the Committee in its meetings held on 04.08.2021 at Jind and on 22.09.2021 at Chandigarh.
26.	17.11.2021	09	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 29 framed by the Committee for the financial year 2021-2022 for improvement in Irrigation & Water Resources Department.
27.	24.11.2021	08	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 29 framed by the Committee for the financial year 2021-2022 for improvement in Irrigation & Water Resources Department.
28.	01.12.2021	08	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department.
29.	07.12.2021	09	The Committee scrutinized the replies to the questionnaire Q.Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department.
30.	15.12.2021	08	Oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads), Principal Secretary to Government, Haryana, Public Health Engineering, Principal Secretary to Government, Haryana, Urban Local Bodies Department and Deputy Commissioner, Jind in respect of the action taken regarding Observation/recommendation given by the Committee in its meetings held on 04.08.2021 at Jind and on 10.11.2021 at Chandigarh.

31.	24.12.2021 (New Delhi)	06	The Committee reviewed its agenda to be discussed in its meetings to be held during its study tour to the State of Gujarat w.e.f. 25.12.2021 to 02.01.2022.
32.	27.12.2021 Gandhinagar (Gujarat)	05	The Committee discussed with the Committee Officer & Protocol Officer of Gujarat Legislative Assembly regarding the matters of common interest of both the States.
33.	28.12.2021 Somnath (Gujarat)	05	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 29 framed by the Committee for the financial year 2021-2022 for improvement in Public Health Engineering Department.
34.	29.12.2021 Beyt Dwarka (Gujarat)	05	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department.
35.	31.12.2021 Kevadia (Gujarat)	05	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department.
36.	03.01.2022 (New Delhi)	07	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department and the Committee reviewed its study tour programme undertaken by the Committee w.e.f. 25.12.2021 to 02.01.2022
37.	12.01.2022	07	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 45 framed by the Committee for the financial year 2021-2022 for improvement in Power Department.
38.	19.01.2022	06	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department, Chandigarh in respect of replies to the questionnaire framed by the Committee for the financial year 2021-2022.

39.	25.01.2022	07	The Committee scrutinized the replies to the questionnaire Q. Nos. 1 to 29 framed by the Committee for the financial year 2021-2022 for improvement in Irrigation & Water Resources Department.
40.	02.02.2022	08	Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Power Department, in respect of replies to the pending questionnaire in the Committee meeting held on 19.01.2022 for the financial year 2021-2022.
41.	09.02.2022	07	Oral examination with the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads), Principal Secretary to Government, Haryana, Public Health Engineering and Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the action taken regarding Observations/recommendation given by the Committee in its meetings held on 15.12.2021 at Chandigarh.
42.	15.02.2022	07	The Committee partly drafted 9 <sup>th</sup> Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2020-21.
43.	23.02.2022	09	The Committee drafted and finalized 9 <sup>th</sup> Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022.

The Committee held 09 meetings outside Chandigarh.

\* The Hon'ble Speaker presided over the Committee meeting.

#### Report presented

The Subject Committee presented its Ninth Report for the year 2021-2022 to the House on 22.03.2022.

#### Proceedings

A record of the proceedings of the Subject Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## Review 2021-2022

**THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL  
EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION  
AND HEALTH SERVICES.**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2021-2022 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/1/2021-2022/38 dated 26<sup>th</sup> March, 2021:-

Sr. No.	Name of the Members	Number of the meetings attended
1.	Smt. Seema Trikha, MLA	25
2.	Shri Jagdish Nayar, MLA	11
3.	Smt. Naina Singh Chautala, MLA	8
4.	Smt. Nirmal Rani, MLA	36
5.	Shri. Shamsher Singh Gogi, MLA	31
6.	Smt. Shailly, MLA	21
7.	Shri ShishPal Singh, MLA	27
8.	Shri Nayan Pal Rawat, MLA	2
9.	Shri Indu Raj, MLA	30
10.	*Shri Maman Khan MLA	19
11.	**Shri Rakesh Daultabad, MLA	1

\*Shri Maman Khan, MLA and \*\*Shri Rakesh Daultabad, MLA nominated as Special Invitee of the Committee vide Notification No. HVS/E&H/1/2021-2022/51 dated 30<sup>th</sup> June, 2021 for the remaining period of 2021-2022.

**Meetings held & business transacted.**

The details showing the dates of meetings held the number of Members present and business transacted at each meeting are given below:-

Sr. No.	Date of meetings	No. of Members present and Special Invitee	Business Transacted
1	7.4.2021	6	Welcome address/ Discussion on the Scope and functions of the Committee.
2	13.4.2021	4	In the absence of the Chairperson (Smt. Seema Tirkha), Shri Shamsher Singh Gogi ,MLA a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.  ii) The Committee discussed in respect of non-supply/ non- implementation of action taken report of the Committee desired by Health Department. The committee that a reminder may be issued to the department and asked to supply copies of the Action Taken Report within seven days.
3.	22.4.2021	6	To discussion on the non-supply/non-implementation of action taken report of the Committee by School Education Department.
4	08.6.2021	6	To discussion on the non-supply/non-implementation of action taken report /framing of Questionnaire the Committee by Health and School Education Department.
5	15.6.2021	6	To discussion on the non-supply/non-implementation of action taken report of the Committee by Health and School Education Departments
6	22.6.2021	5	To discussion on the non-supply/non-implementation of action taken report of the Committee by Health and School Education Departments.
7	29.6.2021	5	Oral examination of the Additional Chief Secretary to Government, Haryana, Health Department and the Director General Health Services, Department, Haryana.

8	9.7.2021	7	To discussed on the reply received from Health Department regarding implementation of action taken reports of the Committee.
9	13.7.2021	6	The Committee Scrutinized reply received from Health Department regarding implementations/ action taken reports of the Committee.
10	20.7.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Health Department and the Director General, Health Services, Department, Haryana.
11	27.7.2021	8	To Scrutinized the reply received from Health Services Department.
12	3.8.2021	8	Oral examination of the Additional Chief Secretary to Government, Haryana, School Education Department and the Director General, School Education Department, Haryana.
13	10.8.2021	8	<p>i) In the absence of the Chairperson (Smt. Seema Tirkha), Shri Jagdish Nayar ,MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>ii) The committee has decided to undertake the spot visit/ meeting in Nuh (Mewat).</p>
14	02.9.2021	7	The Committee will undertake a spot visit/Meeting with Additional Chief Secretary, Government of Haryana. Medical Education & Research. Deputy Commissioner, Nuh, the Director, Medical Education and Research, Haryana. The Director General Health Services, Haryana. The Director, Shaheed Hassan Khan Mewati Government Medical College. Nalhar , Nuh (Mewat).Nodal Officer, Covid-19, Nuh & Chief Medical Officer , Nuh(Mewat) on 2nd September, 2021 at 11.30 A.M. in the Mini Secretariat, Nuh regarding covid-19 Pandemic effects and Precautionary measures/ steps being taken by the District Administrations to combat the Covid-19 Pandemic. The Committee will also visit to Shaheed Hassan Khan Mewati Government Medical College, Nalhar, Nuh (Mewat).



15.	07.9.2021	7	To Scrutinized the reply received from Technical Education Department and Confirmation of Proceedings.
16	14.9.2021	9	Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education.
17	21.9.2021	6	<p>i) In the absence of the Chairperson (Smt. Seema Tirkha), Shri Jagdish Nayar ,MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>ii) Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education, Haryana in respect of the replies received from the Higher Education Department of the Questionnaires sent by the Committee.</p>
18	28.9.2021	6	To Scrutinized the reply received from Higher Education Department.
19	5.10.2021	7	<p>i) In the absence of Chairperson (Smt. Seema Tirkha), Shri Jagdish Nayar ,MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting 1.Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education, Haryana</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, PWD (B&amp;R) Department regarding delay in contractions of Government Colleges Building in the State.</p> <p>iii) Oral examination of the Principal Secretary, State Transport Department, Haryana, regarding the free transport facilities for girls students for Government Colleges and Universities in the State</p> <p>ii) U.O. No. PS/PSHE/2021/2819 dated 01.10.2021, received from the Principal Secretary to Government , Haryana , Higher</p>

			Education & Technical Education Department, requesting form the postponement of oral fixed for today i.e. 5.10.2021 as he has to attend a meeting on the same day at 02.30.P.M. regarding SDG, Haryana Index to be Chaired by Chief Secretary followed by release of SDG documents by Hon'ble C.M, in the presence of Advisor, SDG, Niti Ayog of India, was placed before the Committee and the Committee acceded to the request made therein.
20	12.10.2021	6	<p>i) In the absence of Chairperson (Smt. Seema Tirkha), Shri Jagdish Nayar, MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>ii) To Scrutinized the reply received from Technical Education Department.</p>
21	19.10.2021	5	<p>In the absence of Chairperson (Smt. Seema Tirkha), Shri Shamsher Singh Gogi, MLA a Member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>Oral examination of the Additional Chief Secretary to Government, Haryana, Health Department and the Director General, Health Services, Haryana in respect of non-supply of the replies of the Questionnaires by the Committee.</p> <p>D.O. Letter No.148/PS/ACSH/2021, dated 14.10.2021 received from Shri Rajeev Arora, IAS, the Additional Chief Secretary to Government, Haryana; Health Department requesting for Postponement of oral examination fixed 19.10.2021 was placed before the Committee. The Committee acceded to request to orally examine the ACS of the said department in one of its subsequent meetings.</p>
22	26.10.2021	3	<p>i) In the absence of Chairperson (Smt. Seema Tirkha), Smt. Nirmal Rani MLA, a member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>ii) To Scrutinized the reply received from Technical Education Department.</p>

23	09.11.2021	6	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education, Haryana in respect of the replies received from the Higher Education Department of the Questionnaire sent by the Committee.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, PWD (B&amp;R) Department regarding delay in contractions of Government Colleges Building in the State.</p> <p>iii) Oral examination of the Principal Secretary, State Transport Department, Haryana, regarding the free transport facilities for girls students for Government Colleges and Universities in the State.</p> <p>iv) letter CFMS No.5727 dated 02.11.2021 received from Shri Anand Mohan Sharan, IAS, Principal Secretary to Government, Haryana Higher Education Department requesting to Postpone his oral Examination fixed for 09.11.2021 at 3.15 P.M he has to attend Court proceeding in New Delhi on the same day i.e. 09.11.2021 was placed before the Committee. The Committee Acceded to his request made therein and decided to orally examine the said department in one of its subsequent meeting.</p>
24	16.11.2021	6	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education, Haryana in respect of the replies received from the Higher Education Department of the Questionnaire sent by the Committee.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, PWD (B&amp;R) Department regarding delay in contractions of Government Colleges Building in the State.</p> <p>iii) Oral examination of the Principal Secretary, State Transport Department, Haryana, regarding the free transport facilities for girl's students for Government Colleges and Universities in the State.</p>

			iv) Oral examination of Skill Development Industrial Training Department is fixed for 16th November, 2021 at 03.00 P.M. has been postponed due to the request the Principal Secretary to Government of Haryana, Skill Development Industrial Training Department U.O. no. PS/PSSDIT/2644 dated 15.11.2021. Committee has decided to hold its own meeting on 28th November, 2021 at 1.00 P.M at PWD Rest House, Gurugram and to undertake spot visit/ inspection & meeting with Additional Chief Secretary, Government of Haryana, Medical Education & Research, Principal Secretary to Government of Haryana, Higher Education Department, the Director, Medical Education and Research, Haryana, the Director Higher Education Department, Deputy Commissioner, Sonapat and the Director, Bhagat Phool Singh Government Medical College for Women, Khanpur Kalan, Sonapat.
25	23.11.2021	5	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department and the Director Higher Education, Haryana in respect of the replies received from the Higher Education Department of the Questionnaire sent by the Committee.</p> <p>ii) Oral examination of the Additional Chief Secretary to Government, Haryana, PWD (B&amp;R) Department regarding delay in constructions of Government Colleges Building in the State.</p> <p>iii) Oral examination of the Principal Secretary, State Transport Department, Haryana, regarding the free transport facilities for girl's students for Government Colleges and Universities in the State.</p>
26	28.11.2021 Gurugram	5	To Scrutinized the reply received from Technical Education Department.

27	2.12.2021 (Sonipat) 9.30 A.M.	4	<p>i) To discuss about spot visit/inspection &amp; meeting with Additional Chief Secretary, Government of Haryana, School Education Department, Principal Secretary to Government of Haryana, Skill Development &amp; Industrial Training Department, the Director School Education Department, the Director Skill Development &amp; Industrial Training Department, Haryana and Deputy Commissioner, Sonapat.</p> <p>ii) Inspection of ITI Sonapat by the Committee</p> <p>iii) Inspection of Government Model Sanskriti Senior Secondary School Ganaur, District Sonapat</p>
28	2.12.2021 (Bhagat Phool Singh Government Medical College for Women, Khanpur Kalan, Sonipat) 12.00 Noon.	5	<p>i) To discuss about spot visit/inspection &amp; meeting with Additional Chief Secretary, Government of Haryana, Medical Education &amp; Research, Principal Secretary to Government of Haryana, Higher Education Department, the Director, Medical Education and Research, Haryana, the Director Higher Education Department, Deputy Commissioner, Sonapat and the Director, Bhagat Phool Singh Government Medical College for Women, Khanpur Kalan, Sonapat</p> <p>ii) Inspection of Bhagat Phool Singh Mahila Vishwavidhyalaya Khanpur Kalan, Sonapat by the Committee</p> <p>iii) Inspection of Bhagat Phool Singh Government Medical College for Women, Khanpur Kalan, Sonapat.</p>
29	7.12.2021	6	To Scrutinized the reply received from Technical Education Department.
30	28.12.2021	5	To Scrutinized the reply received from School Education Department
31	04.01.2022	4	Oral examination of the Principal Secretary to Government, Haryana, Skill Development & Industrial Training Department and the Director General, Skill Development & Industrial Training Department, Haryana in respect of the replies received of the Questionnaire sent by the Committee.

32	11.01.2022	4	<p>i) In the absence of Chairperson (Smt. Seema Tirkha), Shri Jagdish Nayar, MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>ii) To Scrutinized the reply received from School Education Department.</p>
33	18.01.2022	5	Scrutiny of the replies received from School Education Department, Haryana.
34	01.02.2022	6	<p>i) In the absence of Chairperson (Smt. Seema Tirkha), Smt. Nirmal Rani, MLA a member of the Committee was chosen as Acting Chairperson to preside over the meeting</p> <p>ii) Scrutiny of the replies received from Medical Education &amp; Research Department, Haryana.</p>
35	08.02.2022	5	<p>i) In the absence of the Chairperson (Smt. Seema Tirkha), Smt. Nirmal Rani, MLA, a member of the Committee was chosen as Acting Chairperson to preside over the meeting Scrutiny of the replies received from School Education Department, Haryana.</p>
36	15.02.2022	2	<p>i) In the absence of the Chairperson (Smt. Seema Tirkha), a member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>No business transacted due to want of quorum.</p>
37	22.02.2022	8	<p>i) Oral examination of the Additional Chief Secretary to Government, Haryana, Health Department, and the Director General, Health Services, Haryana in respect of non-supply of the replies of the Questionnaires by the Committee and Confirmation of Proceedings</p> <p>ii) The Committee has drafted and finalized its Seventh Report for the year 2021-22 and authorized</p>





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